

THE DOMESTIC WORKERS (CONDITIONS OF EMPLOYMENT) BILL, 1959.—continued

SHRI V. PRASAD RAO: Mr. Deputy Chairman, Sir, perhaps the mover of this Bill is motivated by the urge of seeking some long overdue justice for domestic servants. The motive behind it may be very laudable but the way in which the Bill is conceived and the way in which the Bill is drafted will not only not do justice to domestic workers but on the other hand is going positively to harm the cause of domestic servants. If the hon. mover wanted to do justice to these domestic servants, he should first have studied in detail the problems that are confronting them. But a casual perusal of this Bill itself will suggest that it has not been done. The whole thing has been drafted in a very very superficial way. If this is meant to cover the whole of India, then certainly the problems of domestic servants, which are varied and which are of different characters, should have been studied thoroughly. Here it looks as though the hon. mover has taken into consideration only the problems of the domestic servants in and around Delhi or some other cities.

First, Sir, let us see how many types of domestic servants there are. What do you exactly mean by the term 'domestic servants'? In rural areas, if we examine, there is no such fine distinction between a domestic servant and an agricultural labourer, partly because he does the work in the house of the employer and partly because he does the work in the fields. In the morning he comes and cleans and sweeps the house,—some of them even clean the utensils—in the afternoon he goes to the field and works there and then in the evening he returns. Then, a domestic servant may be a part-time servant or he may be a full-time servant, who is given food, shelter, clothing and everything in the employer's house. Part-time servants are in a different category, and even in cities most of

these domestic servants are employed on a part-time basis. Most of the middle-class people employ them not as whole-time servants but only as part-time servants to help the housewife. They work for one or two hours in the morning and one or two hours in the evening. By a sweep, the hon. mover wanted this Bill to be applied to even these part-time domestic servants. In his Bill, the hon. mover says:

"domestic worker" means a person employed regularly, by anyone, either full time or part time, to do the work of (a) cooking, (b) sweeping, (c) cleaning, (d) gardening, (e) tending domestic animals, (f) keeping children, or (g) driving vehicles or to do all or any of these works or other domestic work for the employer's own family,"

What does it mean? Does he mean that a maid-servant who is employed in the house of an ordinary middle-class clerk to render some domestic help actually and who is paid about Rs. 6 a month should also be paid under this Bill Rs. 40 a month if she is over eighteen years of age and Rs. 30 a month if she is under eighteen years of age? Does he expect that a domestic servant will be allowed 15 days' leave, etc., etc? I think all these are meaningless. I do not mean to suggest that no justice should be done to them but the way it is sought to be done, will harm their cause. It is practically impossible to implement such a Bill. That is why my submission is that the very study of the problems of domestic servants is not there and that comprehension also is absent.

The hon. mover claims that he is representing the Harijans and the oppressed and the working classes. But the idea that is given here is that a domestic servant is a sort of criminal. I can understand one coming from the aristocratic class taking the stand that a labourer or a domestic worker by nature is a criminal. That used to be the stand taken by the

British Imperialists and some of the well-to-do people in those days. But I cannot understand a member coming from the working classes themselves and claiming to represent the working classes asking that every domestic servant should register himself with the police. What is the big idea in this? Some time back a Deputy Superintendent of Police or somebody else gathered some of the Members of Parliament in the North Avenue Club and suggested that every domestic servant should be properly registered with the police to avoid theft. Are we to understand that simply because he is a servant and is working in somebody's house, he should be a thief? I can tell you that there are many bigger thieves in the society who are not called by that name. They are exploiters, even worse than the thieves but they are not registered with the police. Their thumb impression is not taken by the police. There are blackmarketeers who go scot-free. But here the hon. mover says that every domestic servant should be registered with the police and his thumb impression taken. It is really a shameful provision in this Bill, a Bill emanating from an hon. Member who claims himself to represent the working classes.

श्री ए० ना० राजभोज : अगर कोई उनमें चोर हों ।

SHRI V. PRASAD RAO: There is nothing in that. Then, it does not take into consideration serfs, semi-serfs, that are being paraded as domestic servants, I mean those serfs who are working in the houses of *ex-Rajas*, *ex-Maharajas* and *ex-feudal lords*. I do not want to name that friend but only in the morning he was telling that he had inherited 12 servants, as though domestic servants are a sort of property, as though they are a piece of land and he claims that he has inherited 12 servants and he says they are a sort of burden on him. We know, Sir, how they are being treated. They are given food sometimes and sometimes clothing, food

also not the food that has been specially cooked for them but what is left over after being eaten by the landlord or the feudal lord, and clothes, clothes are sometimes second-hand, third-hand and sometimes fourth-hand stuff that are given. Some of them are given a yearly salary of Rs. 5 or Rs. 10. To term them as 'servants' is a travesty of

They are simply serfs. But as mentioned about those people in this Bill. Even today, Sir, I know in one of the Maharaja's house nearly 120 servants are kept. Their serving conditions would not conform to any of the modern standards. They are actually serfs. Without the permission of the landlords, they cannot marry. They cannot even marry their daughters without the permission of the landlord. I think for such people a special provision must be included. Though nominally serfdom is abolished, though nominally beggary is a crime under the Constitution, in point of fact such sort of serfdom is in existence in the household of feudal lords and *ex-Maharajas* and in the household of some of the so-called jagirdars and other princely families. Unless some stringent measures are taken against that, you cannot easily abolish it.

Lastly, I want to say one thing before I conclude. It is not by mechanically applying or transferring the laws of trade unions that we can do justice. Eight hours of work cannot be very easily implemented in domestic service. So also privilege leave and sick leave. Of course sick leave they take because there is no question of the employer agreeing to it, arising in that case. But unless such methods are found as could be applied to domestic servants, simply mechanically transplanting all those rules that are prevailing in the trade unions cannot be helpful. It is altogether different in the case of the U. K. and the U. S. A. I think Diwan Chaman Lal was referring to the U.S.A. There things are entirely different. There for everything they

[Shri V. Prasad Rao.]
do not need a domestic servant. Here the concept is different. Even a middle-class person, to carry his brief case, needs some porter. In the U.S.A., I know even millionaires carry their own suit cases.

SHRI FARIDUL HAQ ANSARI:
What about Ministers?

SHRI V. PRASAD RAO: Ministers are no exceptions in India. Perhaps they need people to carry themselves also. There it is entirely different. I dare say that even a professor and his wife, when they are both employed, say that they cannot afford a chauffeur or a domestic servant. So the number of servants in the U.K. and the U.S.A. is far less than in India. In India, because labour is cheap, you employ half a dozen servants. There the condition is quite different. Secondly, in the U.K. and the U.S.A. life is more organised. Since the society is more industrialised there, it is quite possible to regulate the condition of work in those countries. In India you cannot do it and more so in the villages. So the regulation of work should be different. Take, for instance, the payment of wages on the 1st of every month. It is not possible for a farmer to pay in the first week. Normally they pay only once in a year. Whether they are farm servants or domestic servants, it is not possible to pay them on the first. They are paid only once in a year.

So also, while regulating the conditions of work of domestic workers in India, our backwardness should be taken into consideration. Our unorganised conditions also should be taken into consideration. By that I do not mean to suggest for a moment that the prevailing terrible conditions, the condition of semi-serfdom, should continue, not in the least. I want that this thing should be done away with but the question is that it cannot be done by such haphazard measures like this. I want that this problem should be gone into fully

and specific provision must be made for domestic servants in the urban areas, in the cities and also for the domestic servants in the rural areas. Before we tackle the domestic servants' problem in the rural areas, first we must start with tackling the problem of domestic servants in the cities and in the urban areas and later the domestic servants in the rural areas could be brought within the purview of the Agricultural Labourers' Minimum Wages Act and through ameliorative measures, their problem could be tackled. You cannot lump all these people together and try to do justice. By that nothing can be done. So also the minimum wage that the hon. Member has suggested is very meagre. Even the minimum wage suggested by all the trade unions is not less than Rs. 90 and I do not know how the hon. Member thinks that by giving Rs. 40 a month—he did not mention anything about food—a domestic servant is going to eke out his living and look after his family. It is absolutely meagre. If he means to do any justice to the domestic servants, it is not by providing him with Rs. 40 but at least the minimum wage that has been agreed upon by all the Central Trade Union organisations should be implemented in this case.

So, I urge upon the hon. Member to withdraw this Bill and I urge upon the Government also to bring a more comprehensive legislation governing the conditions of work of the domestic servants in the urban areas.

श्री दयाल दास कूरें (मध्य प्रदेश) :
उपसभापति महोदय, सदन के सामने जो विधेयक माननीय प्रस्तावक ने पेश किया है उसकी समय को देखते हुए बड़ी आवश्यकता थी। अभी तक इस विषय पर सदन में विचार नहीं हुआ और आज यह विचारार्थ रखा गया है, तो सचमुच इसकी बड़ी आवश्यकता समाज को और सरकार को है। हम देखते हैं कि आज हर एक क्षेत्र में अलग अलग सोसाइटियां हैं और उनमें एक संगठन होता

हैं और उनकी प्रति दिन की दुख मुख की जो बातें हैं, जिनका उनके जीवन में संबंध है, उन सब विषयों पर समानानुसार विचार विनिमय होता है और उनकी कठिनाइयां दूर होती हैं ।

DR. SHRIMATI SEETA PARNAND: Even for Private Members' Bills, some time should be allotted so that other Bills may come up. I think the House should control the time because the other Bill on monogamy and the Criminal Procedure Code Amendment is to come.

MR. DEPUTY CHAIRMAN: There is no time fixed for non-official Bills.

श्री दयाल दास कुरें : उसके लिये भी माननीय सदस्या को समय अवश्य मिलेगा ।

मैं यह कहना चाहता था कि अलग अलग जो सोसाइटियां हैं उनमें संगठन होते हैं परन्तु आज जो घरेलू नौकरों के विषय में विधेयक आया है उस पर न तो अभी तक विचार ही हुआ था और न उनमें संगठन ही हो पाया था । हमें समाज के पहलू को बदलना है । समाज में जो ऊंच और नीच का स्तर है और आर्थिक दृष्टि से जो उसमें असमानता है उसको दूर करना सरकार का और समाज का परम कर्तव्य है ? हम देखते हैं कि जो नीचे स्तर के लोग हैं जिनका जीवन मनुष्य-वत जीवन नहीं है वे ऊंचे स्तर के लोगों में जा कर सेवावृत्ति करते हैं । मैं तो कहूंगा कि वे अपने को ले जाकर के सेवावृत्ति में बेच देते हैं और उनका भविष्य और उनका जीवन भी बिल्कुल अंधकारमय हो जाता है । वे बड़े लोगों के पराधीन हो कर उन्हीं पर आश्रित रहते हैं और उनकी संतान भी, चूँकि उनका स्तर आर्थिक दृष्टि से ऊंचा नहीं हो पाता, सामाजिक जीवन, आर्थिक जीवन और भविष्य बिल्कुल ही अंधकारमय हो जाता है । तो यहाँ पर जो इस बिल में ३० रु० और ४० रु० मासिक वेतन मूवर ने निर्धारित किया है वह उनकी आवश्यकताओं को देखते हुए

बहुत ही कम प्रतीत होता है । जैसा कि अभी मेरे पूर्व वक्ता महोदय ने बताया कि सचमुच में इसके और बढ़ाने की आवश्यकता है । जब वह नौकरी के लिये आता है तो ३० या ४० रु० मासिक में उसका ही जीवन व्यतीत नहीं हो पाता है तो फिर उसके अन्तर्गत उसके परिवार का और उसकी संतान का पालन करना एक अलग बात है ।

श्री रतनलाल किशोरीलाल मालवीय :
उसके अलावा खुराक भी है ।

श्री दयाल दास कुरें : अभी माननीय सदस्य ने कहा कि खुराक उसमें शामिल नहीं होती है लेकिन ऐसे मालिक बहुत कम होते हैं जो कि उसके साथ ही साथ खुराक भी देते हैं । उसके लिये रहने की व्यवस्था करना और खुराक आदि की व्यवस्था करना यह तो मालिक की मशा के ऊपर रहता है कि चाहे तो दे और चाहे तो न दे । यथास्थिति में तो उसका जो मासिक वेतन है, उसको जो मासिक तनखाह है केवल उसी के ऊपर उसका विशेष अधिकार है । अगर मालिक की इच्छा हो तो उसे खुराक दे सकता है, उसके रहने की व्यवस्था कर सकता है, उसकी दवा दारू का प्रबंध कर सकता है, उसके पढ़ने लिखने की व्यवस्था कर सकता है परन्तु इसमें कोई बन्धन नहीं है । केवल १० प्रतिशत मालिक ही ऐसे होंगे जो कि इन मारी सुविधाओं की व्यवस्था करते हों परन्तु ८० से ८५ प्रतिशत मालिक ऐसे ही है जो कि केवल वेतन या तनखाह ही नौकरों को देते हैं और उसी पर वे निर्भर रहते हैं । ऐसा मुझे देखने में आया । मैं देखता हूँ कि ग्रामीण क्षेत्र में जो घरेलू नौकर हैं उनका जीवन और भी दूबर हो जाता है । जैसा कि अभी बताया गया खाने की व्यवस्था और रहने की व्यवस्था के बारे में, मैं देखता हूँ कि जातीयवाद ने तो और भी अधिक दूबर जीवन उनका बना दिया है क्योंकि मालिक के घर में घरेलू नौकर जाता है,

[श्री इयाल दास कुरें]

काम करना है लेकिन वहाँ उसके भोजन आदि की व्यवस्था नहीं हो पाती है। यह नियम ग्रामीण क्षेत्र में विशेष रूप से लागू होनी है।

इसमें एक चीज मुझे और कहनी है कि अधिक तनखाह दे कर काम कराने के बारे में इस सदन में इस समय कुछ उपेक्षा की गई है। मैं तो कहूँगा कि हमें आज समाज की व्यवस्था को बदलना है। उसके सम्बन्ध में मेरा यह कहना है कि कम तनखाह पाने वालों को जब कि वे खुद अपने ही जीवन को चलाते हैं अथवा हो रहे हैं तब उन्हें नौकर रखने का अधिकार हो क्या है? उन्हें अपने हाथ से काम करना चाहिये, समाज में इस बात की जरूरत है। लेकिन यदि ऐसे लोग हैं जो अपने को अच्छी तरह मेंटेन कर सकते हैं और अपनी स्थिति को सुधारने के लिये नौकर रखते हैं तो उन्हें अपने नौकरों की हालत का भी ध्यान रखना चाहिये, शारीरिक और मानसिक दृष्टि से उसकी उन्नति करने का प्रयत्न करना चाहिये ताकि वे उसे समाज में रह कर अच्छी तरह से जीवन बिताने का अवसर दें, शिक्षा के प्रसार के लिये उचित साधन का प्रयोग करें और जब तक यह नहीं होगा तब तक तो मैं यही कहूँगा कि समाज में घरेलू नौकर रखने की आवश्यकता नहीं है। उसको जरूरत नहीं है। जब तक हम इस स्थिति पर नहीं आयेगे तब तक हमारा समाज ठीक स्थिति में नहीं होगा। आज हमें इस मेंटेनिटी को कम करना है, इस भावना को कम करना है कि हम नौकर अधिक रखें और उसको तनखाह कम दें। इससे हमारे दो सुधार होंगे, एक तो समाज में नौकर रखने की प्रथा कम होती जायगी और दूसरी चीज, जो गरीब लोगों की गिरी हुई भावना है उससे हम उनको छुटकारा दे देंगे। यदि वे अच्छी तनखाह पायें तो नौकरी करें, नहीं पात ह तो दूसरे साधनों में रोजी कमायें,

दूसरे व्यवसाय करें, कृषि के क्षेत्र में जायें। इसकी बड़ी आवश्यकता है।

दूसरी चीज है, घरेलू नौकरों को हफ्ते में छुट्टी दी जाय। मैं भी देखता हूँ कि जो सरकारी कार्यालयों में काम करते हैं उनको पांच छः रोज काम करने के बाद एक रोज की छुट्टी होनी है। छुट्टी का बहुत बड़ा महत्व होता है। मनुष्य यदि एक ही तरह का काम करता जाय तो उसके जीवन में नयापन नहीं आता। एक रोज की छुट्टी हफ्ते में सरकारी कर्मचारियों को होती है। हमारे सदन में दो रोज की छुट्टी होती है। इसमें मित्रों से मिलने जुलने का मौका मिलने के कारण नया जीवन और ताजगी आती है और जीवन में नया रंग आता है, नये कार्य की ओर भावना बढ़ जाती है और अपने कार्य में प्रगति आती है। उसी तरह से जब तक हमारे घरेलू नौकरों को हफ्ते में एक रोज की छुट्टी नहीं दी जायगी तब तक उनमें सुधार होने की संभावना नहीं है और न उनके कार्य में कोई नयापन आयगा। वह मित्रों से मिल जुल नहीं सकेगा और समाज का जो सामाजिक जीवन होगा उसका भी अनुभव उसे नहीं होगा। चार महीने काम करने के बाद उन्हें प्रिविलेज्ड लीव मिलनी चाहिये और बारह महीने काम करने के बाद १५ रोज की छुट्टी मिलनी चाहिये इस तरह से माननीय मूवर महोदय ने इसमें जिक्र किया है। उसकी भी समयानुसार आवश्यकता है।

इसके साथ ही साथ जब हम सत्रिय पर किमी घरेलू नौकर को रखते हैं तो सारी जिम्मेदारी जो उसके जीवन की है वह भी हमारे ऊपर आ जाती है। सबसे बड़ी बात उसमें शिक्षा की आती है। हम देखते हैं कि होता यह है कि उसको सारे जीवन भर सबेरे से लेकर शाम तक, बल्कि मैं कहूँगा बारह, बारह बजे रात तक, घर की सभी चीजों की निगरानी करनी पड़ती है। ऐसी स्थिति में उसकी मानसिक प्रगति कितनी

होगी यह हमें देखना चाहिये । जब तक उसकी शिक्षा की व्यवस्था नहीं की जायगी मालिक की तरफ से तब तक उसका मानसिक सुधार नहीं हो सकता । इसलिये मैं तो यह कहूंगा कि जिनकी तनख्वाह उसको मिलती है उसमें से कुछ कटौती करके और कुछ मालिक अपनी ओर से इकट्ठा करे और शाम के समय उसके लिये घटा दो घटा का अवकाश दिया जाय ताकि विशेषकर उन नौकरों को जो शहरी क्षेत्र के हैं सरकार की ओर से क्लाम लगवा कर शिक्षा दी जाय जिससे उनको समार में क्या क्या बातें हो रही हैं, उसके बारे में जानकारी हो, साधारण लिखापढ़ी आदि के बारे में भी कुछ शिक्षा दी जाय । शहर के आदमी बनिस्बत गांव के आदमी के ज्यादा आरामतलब होते हैं और इसलिये खासकर शहरी क्षेत्र में ज्यादातर घरेलू नौकर काम में लाये जाते हैं । यदि सरकार घरेलू नौकरों के लिये ऐसा प्रबन्ध कर सके तो अति उत्तम है ।

हम देखते हैं कि घरेलू नौकर अगर बीमार पड़ गया तो हम किसी तरह से अपने घर का काम तो कर लेते हैं किन्तु उसके घर की स्थिति क्या है, उसकी देखरेख कैसे हो, दवादारू आदि की व्यवस्था मालिक की ओर से नहीं हो पाती, इत्यादि ऐसी बातें हैं जिनके बारे में विधेयक में कही पर कोई चर्चा नहीं की गई है । मैं तो इसके मिलमिले में भी कहूंगा कि मालिक की जिम्मेदारी होनी चाहिये कि नौकर की शारीरिक स्थिति कैसी है, उसकी व्यवस्था कैसे होनी चाहिये और यदि उस पर कुछ खर्चा भी वहन करना पड़े तो मालिक को करना चाहिये ।

दूसरी चीज इसमें बतायी है कि नौकर रखने के बाद मालिक को हर सिलसिले में उसके बारे में पुलिस में रिपोर्ट करनी चाहिये और उसकी ऊंचाई, उम्र, आदि बातों की जानकारी पुलिस को देनी होगी और पुलिस फिर उस इलाके के थाने से जहां कि वह देवा हुआ है उसके बारे में जानकारी करेगी

और हमेशा रिपोर्ट पहले थाने में आनी चाहिये । इस तरह से इसमें जिक्र किया गया है । हम देखते हैं कि इस समय इतनी बड़ी जिम्मेदारी पुलिस की हो गयी है कि उसमें और अधिक काम की आशा नहीं कर सकने और यहां पर जो इतनी बड़ी लम्बी चौड़ी बात बताई गई है कि रिकार्ड करे, थम्ब इम्प्रेशन करे, उसकी हाइट ले, तो ये इतने बड़े काम पुलिस के हो जाते हैं कि कभी कभी अधिक काम देने में काम बिगड़ जाता है । इसलिये पुलिस के ऊपर यह जिम्मेदारी नहीं थोड़नी चाहिये । शहरी क्षेत्र में जैसे म्यूनिसिपैलिटी है वहां पर नाम लिखवाये जाय और ग्रामीण क्षेत्र में हर गांव में पटेल होता है । पटेल के पास यदि उसका रिकार्ड हो जाय तो पटेल और पुलिस के कार्यों में कोई विशेष अन्तर नहीं है और वह जब कभी आवश्यकता पड़े पटेल के रिकार्ड को देख लिया जा सकता है और उसके बारे में विशेष जानकारी जब जरूरत पड़े तब दे दी जा सकती है । तो इसलिये पुलिस विभाग के ऊपर अधिक जिम्मेदारी देने की आवश्यकता नहीं है । उसमें हमारे अन्य काम, जिनका शासन से विशेष सम्बन्ध है, उनमें थोड़ी रुकावट आ सकती है और मैं मूवर महोदय से प्रार्थना करूंगा कि इतनी बड़ी जिम्मेदारी जो पुलिस डिपार्टमेंट के ऊपर डाली जा रही है उन्हें निकालने की व्यवस्था करे ।

एक और चीज है जो कि इस विधेयक में मुझे देखने को नहीं मिली । वह यह कि नौकर मालिक का काम "एट एनी टाइम" किसी भी समय छोड़ सकता है । काम छोड़ने के बाद मालिक को कितनी कठिनाई का सामना करना पड़ता है, उसका इसमें कोई प्राविधान नहीं है । मेरा एक सुझाव है कि कम से कम पन्द्रह रोज पहले इसकी सूचना मालिक को दे दी जाय कि मेरी अमुक परिस्थिति ऐसी आ गई है कि जिसमें मैं आपका कार्य करने में असमर्थ रहूंगा । इसकी सूचना मिलने पर मालिक अपनी ओर से

[श्री दयाल दास कुरी]

अपने दैनिक कार्य के लिये नया प्रबन्ध कर सकता है और उसे कोई रुकावट उस बीच में नहीं आयेगी। उसी तरह से नौकर को भी मालिक नोटिस दे सकता है। अक्सर ऐसा होता है कि नौकर को अपने हटाये जाने के बारे में मालिक से सूचना नहीं मिलती और किसी भी समय उसके गलती करने पर मालिक उसे नौकरी से अलग कर देता है। ऐसी परिस्थिति में वह नौकर जो मालिक के वेतन पर पल रहा है वह कहां जायेगा जब उसको नौकरी से अलग कर दिया जाय। इसलिये इसकी सूचना कम से कम एक महीना पहले मालिक की ओर से नौकर को मिल जानी चाहिये जिससे वह भविष्य के लिये तैयारी के लिये कुछ न कुछ प्रबन्ध कर ले।

जब तक इन तमाम बातों का प्रावधान इस विधेयक में नहीं होगा तब तक हम ठीक तरह से इस बिल को सफल नहीं बना सकते। इतना कह कर मैं अपना स्थान लूंगा।

3 P.M.

SHRI M. D. TUMPALLIWAR (Bombay): Mr. Deputy Chairman, I stand to appreciate the spirit with which this Bill is brought before this House. To me, this idea of bringing forth this legislation springs from the sympathy that generally flows towards the domestic servants. The idea is quite nice but whether this legislation will help improving the status of the domestic servants is doubtful. Of course, we pass many a legislation, social, economic and others, and sometimes we find that instead of helping in the achievement of the objects, such legislation delays matters or puts great obstacles in the way of achievement of the object. Whether domestic workers, as a class, should or should not exist is a question for the society to decide and I believe that, if not today, it will be decided certainly in the future and that too in the not too distant period. This domestic service as such does not give you any vivid picture. It includes everything. There are servants

for special purposes and there are servants for all purposes. These days there is a tendency in the middle class families to do away with the domestic servants. The reason for this is that on the one hand, the pockets of the middle class families do not allow them to engage such servants, and on the other hand, there is the fear that if such servants are engaged, they may not fit into the congenial atmosphere of the family, they may create trouble in the family by indulging in quarrels, thefts and so on. This problem of domestic servants concerns only the higher class persons who can afford to engage servants for different items of work in the family, for example, for cooking, for cleaning the utensils, for sweeping the floors, for making beds, etc. In Bombay, I know,—and anybody can see this—the domestic workers' union is a well-organised body and it has specialised branches. If you engage a servant for cleaning the utensils, that servant, whether male or female, will not do any other work in the family. That servant will come at the appointed hour, not a minute late nor a minute earlier, to do the job. Similar is the case with washermen and similar is the case with other servants. Their wages also are regulated not by government regulation or legislation but by the force and strength of the union which has been created by the workers themselves. In Bombay, my own experience is, both the masters and the servants are quite happy and are free from all kinds of worries. If a servant misbehaves, the master has only to report to the union and the worker is taken to task by the union. The master never finds it necessary to report the matter to the police. If the domestic servants organise themselves like this everywhere, I think their grievances will be eliminated completely or at least minimised to a great extent. That is my feeling.

Sir, the spirit behind this Bill is completely humanitarian. Of course, I was not present in the House from the beginning but I know what is talked about these domestic servants, what is expected of these domestic servants

and what the lot of these domestic servants is. Those who are mentally all right and are not possessed of anti-social feelings or emotions treat the workers in a humane way. I am seeing domestic workers in the M.P.s. flats in South Avenue and North Avenue. I find in many flats the workers leading a happy life. They are paid, as my hon. friend has suggested in the Bill, from thirty to forty rupees per month. It is impossible to get a domestic worker below that salary for cooking purposes. Then, whatever the M. P. eats is given to the cook or to the worker and he gets sleeping accommodation in the M.P.'s flat. If the family of a Member is big, then the servant is provided with a servants' quarter. In these conditions, no worker can have any grievance or complaints. What is important is the attitude of the master. It mostly depends on the attitude of the master as to what kind of treatment is to be given to the domestic worker. Now, it is for the masters to think about this problem and bring about a revolution in their mind. They have to realise that when they engage the workers for certain purposes, the workers have their own feelings, their own lives and their own ideas. Because he does not find employment anywhere, he comes to the master and offers himself to work as a domestic servant. Of course in their faces, through their behaviour, they show reluctance to be pleased or satisfied with this kind of work. Sir, this is not a question of the society. As long as these domestic services are felt to be necessary, it is for those who want to engage their services for domestic purposes to see how easily, how willingly and in what conditions these services should be made available to them and from that point of view this is not a legislation which would be helpful. Legislation may bring about many difficulties in creating a conciliatory atmosphere between the master and the servant. As long as that particular section of the community feels that domestic service is necessary for them, it is for them to keep their servants pleased with the conditions in which they are engaged

to work. It is true that in many cases the lot of the domestic workers is not as it ought to be. Oftentimes they are treated as if they are slaves, as if they have been purchased outright. In the villages also—though the conditions are different there from what they are in the cities—there is a constant conflict between masters and servants. There is a tendency on the part of the servant to evade work, to bring the master into difficulties and not to do the work in time and similarly there is a tendency on the part of the master to cut his salary, not to give him holidays and to ask him to do work other than in the contract. And so the atmosphere which we used to find ten years back does not exist at present in the villages also. Therefore if this Bill envisages the continuation of this system of domestic services for a long time to come, then that itself will show that this legislation will become an anti-social measure. So the attempt of the society should be to eliminate, to wipe off, the need for these domestic services. My hon. friend, Mr. Prasad Rao, quoted the American way of life. That is an organised way of life as far as services are concerned and also as far as masters are concerned.

SHRI P. S. RAJAGOPAL NAIDU (Madras): There are no domestic servants in America.

SHRI M. D. TUMPALLIWAR: I do not know much about foreign countries but as I have read in the papers and as I am told by my friends who have returned from foreign countries, I understand that the need for domestic servants is not felt by anybody there, not even by the richest and the top-most families there, let alone middle class families. So that is an ideal condition of society where no need for servants especially for domestic purposes is felt. How far this legislation will help towards that end, I cannot say, but organising the services on par with those in America and other places should be the remedy. If the services are organised and made available on those lines—as I said the masters in Bombay are very happy—masters everywhere will be very happy whe-

[Shri M. D. Tumpalliwar.]
 ther they are city dwellers or villagers. So we must provide for specialised training for these workers in the various items of their work. Even for cleaning utensils there should be training imparted to the workers. Why I say this is because a trained worker can finish his work within a few minutes for which an untrained worker would most probably require an hour or so. By lessening his time taken for work in this way, a worker may be able to enter into contract with a number of families and get more remuneration compared to what an untrained worker may be able to get. And if a piece of work is done by a trained worker within a shorter period of time with efficiency, without spoiling the utensils, without lessening the durability of the utensils, the masters also will be pleased and will be prepared to pay something more to that kind of workers. So the present need is for specialised service. Similar is the case with every kind of work, washing, cleaning, etc. In this field of domestic service, we should not think that there is no need for science, for method, for efficiency, for discipline in the work. Even here the need for scientific work, the need for specialised work, the need for expert work, the need for efficiency is felt by the masters. If the Unions of Domestic Workers pay heed to this aspect, the masters will be very happy and the workers will also get their due.

Sir, I have not gone through the various clauses of the Bill, and I have not studied their effects on society. As I said, I simply welcome the spirit with which this Bill has been brought forward. I do feel sympathy for the workers and I do wish that their lot should be improved. If their lot is likely to be improved by passing this legislation, I would request the hon. Minister to accept this Bill and allow it to be passed but if the Minister feels that this legislation is not likely to help the domestic workers in improving their lot, then I would request the hon. Member to withdraw the Bill and give an opportunity to the Government

to bring forward another Bill of this nature today, tomorrow, any time they like. I once again thank my hon. friend Mr. Rajabhoj, for bringing this Bill before the House and giving an opportunity to us to express our feelings regarding domestic workers.

SHRI KAILASH BIHARI LALL (Bihar): May I make a submission to you? When we have got a Business Advisory Committee which adjusts how much time should be given to a certain business, why should there be such a step-motherly treatment to non-official business? I want to bring this to

MR. DEPUTY CHAIRMAN: The Bill has not come before the Business Advisory Committee. It is only Government work that comes before the Business Advisory Committee. All right. You can move it at the next meeting of the Business Advisory Committee. You can bring it up then. Now we will go on.

SHRI KAILASH BIHARI LALL: Why there should be so much impatience and hurry over this, I cannot understand, because I have heard Shrimati Seeta Parmanand taking objection to the list in this way . . .

MR. DEPUTY CHAIRMAN: Order. order. Please sit down.

SHRI KAILASH BIHARI LALL: Sir, it is for you to see that justice is done to non-official business just as to official business.

MR. DEPUTY CHAIRMAN: That is what is being done.

SHRI KAILASH BIHARI LALL: I know that Secretary has said that it is the official business that is discussed by the Business Advisory Committee. Non-official business also should be adjusted by the Committee.

MR. DEPUTY CHAIRMAN: You move an amendment afterwards. Please sit down. Mr. Rajagopal Naidu.

SHRI P. S. RAJAGOPAL NAIDU: Mr. Deputy Chairman, my friend, Mr. Kailash Bihari Lall, need not be so very impatient as I do not want to

take much time on this Bill, nor can I prevent the other Members speaking on this Bill, much less yourself, Sir, Parliament during a session very rarely gets one day's chance to move such non-official Bills and I very much wish that when Mr. Rajabhoj moved this Bill he should have thought of the implications of this Bill before he moved this Bill. In my opinion, this Bill does not deserve scrutiny by this House. It does not deserve consideration at all in this House. And this Bill will have to be thrown out if not withdrawn by the hon. mover of this Bill.

The presumption with which he starts treating the domestic worker is that every domestic worker is a criminal. He starts with that presumption, though in the later portions of this Bill he tries to prescribe certain regulations with regard to their conditions of service. To start with, he feels that every domestic worker has some past history about him, not good history but bad history and that only those persons who have committed certain crimes, with a view to hide themselves, seek service as domestic workers. He starts with that presumption and goes on in clauses 4 to 8 prescribing the method by which such persons have to register their names and how the police should conduct themselves in making an enquiry about the past history of these people. Their height, identity marks and specimen signatures or thumb impressions and all that will have to be taken. To treat the domestic workers in this way leads to suspicion about them on the part of the very mover of this Bill. There are instances, of course, where domestic servants have been habitual offenders and with a view to pilfering some domestic articles they come and get themselves appointed in the household. But in the majority of cases the domestic servants are not of that type. I have known of instances where for a number of years certain servants have been sticking on and they have become part and parcel of the family. They have grown themselves into the family in which they had joined some years back. For

a number of years they have lived themselves as members of the family, they have grown with the family and they have become part and parcel of that family. But to treat them as criminals and to prescribe certain rules by which they have to register their names appears to me to be a bit absurd. Take, for instance, clause 5. The mover of the Bill feels that the employer, as soon as he employs a domestic worker, will have to immediately intimate in writing to the nearest police station and get his name registered. And the moment that is done, he says that the police officer will go to the man who has registered the name, get his details, just come with a tape, measure his height and strip his body open and mark the identity marks and also get a thumb impression box and take his thumb impression. These are the things that are prescribed by the mover of this Bill. I can understand the mover of this Bill if he is of the view that every domestic worker, for the purpose of statistics, has to register his name with the nearest revenue official or the nearest registration officer. That is a different matter. But as for the employer to give intimation to the police station, it is only criminals that are referred to a police officer. So, he thinks that every domestic worker is a criminal and the police officer will have to go and check the veracity of his antecedents, his past history and all that.

Then, Sir, clause 8 appears to me to be still more curious. It says:

"Any police officer not below the rank of a sub-inspector shall have the right to make periodic inspections of residential quarters with a view to ascertaining whether any domestic worker working there has been duly registered or not"

That means that any police officer, not below the rank of a sub-inspector, can enter any house—it may be perhaps to your house also, Sir, if this Bill is passed. A police officer can enter anybody's house for the purpose of seeing whether any domestic

[Shri P. S. Rajagopal Naidu.]
worker is employed there or not. If he is employed and if his name is not registered, then according to the rules he will be liable to pay a fine of Rs. 25, if that is not done within a certain period of time. I cannot understand how such a provision can be brought before this august House and the time of the House taken away in passing such legislation.

I do not want to go into the details of the remaining clauses in this Bill as they mostly deal with the weekly holiday which they should enjoy, the number of hours of work they should have and all those things. I will not go into those details at all. I could have very well understood if the mover of this Bill had restricted himself to prescribing their employment conditions and all that. Nobody would have objected to that. They need certain service conditions. They need certainly a better treatment. I do not deny that at all. But to equate them with criminals and to treat them as criminals and at the same time prescribe weekly holidays and conditions of service and all that, appears to me to be curious. He further goes and says that if there are any defaults, the offence shall be cognizable. I do not think that this is such a serious offence as to make it a cognizable offence.

Then, Sir, again in clause 16 he says:

"Nothing in this Act shall be construed so as to preclude the employer and the domestic worker from entering into a contract which would benefit the latter in material respects."

Every domestic servant is there only with a view to having some benefit in material respects. Only for wages he goes and works. But if only a contract is entered into between the domestic worker and the employer, then the provisions of this Bill will not apply. This means that the very provisions of this Bill will be nullified by virtue of clause 16 which says

that if a contract is there between the employer and employee with regard to the terms and conditions of employment, then the provisions of this Bill will not apply. That means that if there is a contract between the employer and employee that the employee will serve for all the 24 hours in a day, he will sleep in the house and all that, then the entire provisions of this Bill will not apply at all. I do not know whether the mover of this Bill has understood the implications of this Bill at all. I hope he had studied this Bill before he moved for its consideration.

Again, I am not able to reconcile clause 2(2) with clause 3(i) which deals with the definition of the words 'domestic worker'. It says:

"'domestic worker' means a person employed regularly, by anyone, either full time or part time, to do the work of . . ."

So, even those who are employed as part-time workers come within the definition of 'domestic worker.' If you will see clause 2(2), it excludes part-time workers within the definition of the words 'domestic worker'. It says:

"This Act shall not also apply to persons who are engaged purely and exclusively for the purpose of doing job work, such as, cleaning of utensils or washing of clothes."

Here by virtue of this sub-clause (2) of Clause 2 part-time workers such as those who are engaged for the cleaning of utensils and the washing of clothes are exempted, but under the definition even these part-time workers are included. I do not know how the mover can reconcile himself to these inconsistencies in this Bill. According to me this Bill is a conglomeration, a confusion of ideas and thoughts, and it is high time that my friend withdraws this Bill.

MR. DEPUTY CHAIRMAN: Mr. Anand Chand.

SHRI ANAND CHAND (Himachal Pradesh): Mr. Deputy Chairman, I have read certain provisions of the Bill . . .

DR. SHRIMATI SEETA PARMANAND: Sir, I think you should apply the closure to the debate.

MR. DEPUTY CHAIRMAN: After his speech. I have called him to speak.

SHRI ANAND CHAND: Sir, I have read somewhat carefully the provisions of the Bill. I have also listened to the speeches of hon. Members. I think, if I may be permitted to say so, that the basic idea underlying this Bill has escaped our notice, and we have gone more into the details of how it is worded, where it transgresses, where it is not compatible with its various provisions, and so on. The basic idea is that the lot of the domestic servants needs improvement, and that at the present moment he is not well looked after by the employer. That is the basic idea.

Here, before I proceed further, let me make it quite clear that this problem of domestic servants not being treated well is a problem which is more common, which is more found in the towns and cities of India today than in the villages. I was listening to the hon. Lady Member, and she was giving some examples about the villages, saying how difficult it was to have an Act like this by which the whole sort of connection between the employer and the employee in the villages would undergo a change, and so on, and so forth. To a certain extent I agree with her. This is essentially a measure which is more needed in the urban than in the rural areas, because in the urban areas the problem is a little different. The problem is not so humane, as I might call it, so far as the relationship between the employee and the employer is concerned. It has become more mechanical.

Let us take the example of cities like Delhi with its growing population and a certain middle class. The

question of domestic servants here is such that people are always in search of them. They get them, they employ them, but the conditions of their service are never very good.

Again, somebody was saying here in this House that so far as the domestic servant was concerned, nobody could pay him less than Rs. 30 a month. May I from my own experience say before you, Sir, that there are servants today in Delhi who are given only Rs. 10 or Rs. 8 a month? This is a fact, and more so in the case of youngsters whose age is less than 15. There are some youngsters who are 8 years or 10 years or 12 years of age. Now, the mover has said that the servants' class should be divided into two: one below the age of 18, and the other above the age of 18. To my mind, I do not like this distinction. On the contrary what I feel is that in a legislation of this kind we must prohibit the employment of a certain age group as domestic servants altogether. When we stand in this country, under the Directive Principles of the Constitution, for giving free and compulsory education up to the Eighth standard, I think we must take the age of 14—I would have wanted it to be 16, but let us take it as 14—as the age up to which no person or no boy should be taken in for domestic service compulsorily. A domestic servant should be taken only above a certain age, because we know that it is the duty of the State to see that he is properly educated, that he can stand on his own feet, that he is a citizen of his country—and these are all our responsibility. I feel that the difficulties are more in the younger group because they happen to be very tender in years, they do not know what the employer is giving them as salary, sometimes without accounting for it at the end of the month, and they are not able to impress upon him their rights and grievances; and what happens is that they are the persons who are most victimised.

Now, the question to my mind is whether such a measure is necessary. I would say with all seriousness that this Bill as it is drafted does not meet

[Shri Anand Chand.]

the objective in view. There are certain lacunae in it. For one thing, it is a Bill which is to be applicable to the whole of this country. As I submitted, the problem today is more in the urban man in the rural areas. Then this Bill has got to tackle also the question of employment of children. A servant can be a child of 10 or 12 years, and I think it is very wrong for Parliament to proceed with the measure without looking into this aspect. Thirdly, I agree to a certain extent with my friend there when he says that the registration of these domestic servants before police officers or by police officers is not a very wholesome practice. It might be that those people or some of them are found to be what we might call delinquents, or there might be some who have been at one time or the other caught by the police as criminals, and so on. Therefore, they have to be provided against, but by and large the domestic servant comes into service because of necessity, because of poverty. I think that in Delhi where this problem is quite acute, the number of people who have migrated from these various areas, whether it is Garhwal or whether it is Himachal Pradesh or whether it is Punjab, must be a lakh and a half or more who are working as domestic servants. I do not think that by and large a great majority of them are criminals. Therefore, so far as this registration is concerned, to my mind it is not necessary. If there is to be registration, let it be through an agency other than the police. But the basic factor is that some relief must be given in the working hours. The point which the mover has suggested is ten hours of work. I do not see how those ten hours are going to be calculated. If it is a factory or a press or an office, I can understand that he comes to work at 8 o'clock in the morning, and the ten hours finish at 6 o'clock in the evening, something like that. But that cannot be the question with domestic servants. After all he is a domestic servant living there and residing with the employer, he is all the time doing the job, he

is taking rest at intervals; he might be cooking, might be having a little nap, then doing the work again in the afternoon. So, I do not see how those ten hours will work.

Then on the emoluments also, I think the Clause put in there suggests that it should be Rs. 30 or Rs. 40 a month. They will not be able to subsist on Rs. 30 a month in Delhi or in any town in India today. This has to be exclusive of the food and clothes that they get. I am absolutely sure that no domestic servant will be able to pull on on Rs. 30 a month if he gets no food or clothing. Here again, there is a lacuna which needs to be looked into. But the basic fact to my mind is this. The time has come in the urban areas when the "father and child" attitude or the "mother and child" attitude on the part of the employer towards his servant, in our rapidly changing society, is a thing of the past. I think it is a very happy relationship that some families have servants for over two generations or three generations. In some cases what we might call the relationship between the employer and the employee is very good. But by and large they are now exceptions. In a society which is fast-moving, we see to the economic element, we see to the other factors, we see to our pocket, and therefore this question of domestic servants is also very much commercialised. We want to engage the man who will take the least salary and will work the most. Under these circumstances what I feel is that this is an object about which something should be done. I do not accept the Bill as such, let me be quite clear about it. I feel that there are many lacunae in the Bill, and if it is passed into law, it will not serve the purpose. But some measure which has the good of domestic servants at heart must be promulgated. I think the hon. Minister would be in the best position to look into that and see what can be done in the matter. That there is something to be done there is no doubt. That is all that I want to say.

DR. SHRIMATI SEETA PARMA-
NAND: Sir, I move:

"That the question be now put."

MR. DEPUTY CHAIRMAN: The Minister will have a chance, and Mr. Rajabhoj will have a chance. The question is:

"That the question be now put."

The motion was adopted.

श्री अबिद अली : माननीय उपसभापति जी, इस बिल के संबंध में पिछले दिन और आज भी कार्का चर्चा हुई है। बहुतों से माननीय सदस्यों ने इसमें भाग लिया।

SHRI P. A. SOLOMON (Kerala):
Sir, if the hon. Minister makes his speech in English, it would be better.

श्री पा० ना० राजभोज : मेरे भाषण का जबाब हिन्दी में दे दीजिएगा

MR. DEPUTY CHAIRMAN: All can understand English.

SHRI ABID ALI: Yes, Sir. A large number of friends have spoken in Hindi and perhaps, the Mover himself may prefer to have the speech in Hindi. Therefore, I started in Hindi. But if some friends want that I should speak in English, I have no objection.

AN HON. MEMBER: The reply should be in Hindi.

SHRI ABID ALI: I was submitting, Sir, that a large number of hon. Members participated in this debate. But I do not remember that anyone has given his unqualified support to this Bill or has wanted this Bill to be passed. Various reasons have been advanced opposing the measure under discussion. Sir, I myself am in full sympathy with the cause of the domestic workers—we need not call them servants or masters; everyone has his own function in his respective sphere. Our sympathy is there; we also want that full justice should be done not only to this class of workers, but also

to all. But the matter under discussion is whether the proposed piece of legislation or any other such legislation would be for the advantage of the workers. It was perhaps said the other day that an undertaking was given by the Government that we ourselves would introduce a Bill in Parliament. Sir, nothing of the kind was assured; only a statement was made in the other House by my senior colleague giving an assurance that this matter would be placed before the Informal Consultative Committee of Members of Parliament to have their guidance and after discussing with them, in the light of the decision arrived at, action would be taken. They decided that there was no need for any legislation, and certain directions were given which were again submitted for the consideration of the Indian Labour Conference. It may be noted that the representatives of all the parties participated in the proceedings of the Informal Consultative Committee and their recommendation was unanimous. Subsequently, as I have submitted earlier, what was decided by this Committee was placed before the Indian Labour Conference at Madras in July last and the recommendation which was made here was again unanimously adopted at the Madras Conference where the representatives of all the four Central trade-union organisations working in the country supported the proposal, and the decision was unanimous. In the light of their decision, action has been taken, as hon. Members also know, by opening a pilot office in Delhi where those persons desiring employment get themselves registered and those people who desire workers send in their demand and selection is made. It started very recently, and the feeling is that it has been a good start. Based on the experience of the working of this office, consideration will be given as to what further can be done in the matter.

As it is known, workers of this category particularly come from the nearby hills and villages. They come because they need employment; some of them are orphans also, and for most of

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them it is a stepping stone. They become employees in households because they are not suitable for any other work; otherwise, they will not go there. It is true. It should be appreciated that they cannot go as unskilled workers for constructional purposes or in factories or for other skilled jobs or as clerks or for any other occupation. They work here; they have the advantage of a good family and receive kind treatment. They get more and more educated, and a good number of them have been able to find better jobs in course of time. It is not that when they go there, they go as experienced or skilled workers. During the course of working, in the later stages, they qualify themselves and after becoming more and more skilled in household work, their conditions improve. My own feeling is about 5 per cent. of the families in the villages and 25 per cent. in the towns are in need of this sort of employment seekers. It has been said here that there have been murders, that there are bad employers and that there are bad workers. So far as I am concerned, I do not think that the employers or this particular class of workers have got any particular bad qualities or any particular good qualities in them. They are also part of the same society. Whatever percentage of goodness there is in the society, it may be among these employers also; whatever percentage of badness is there, may be found in these workers as well. There have been some murders; there have been some elopements or kidnappings or there has been bad treatment of domestic employers. But it is not that because an employer has ill-treated anybody, all the employers are bad or that because a worker has committed a murder, all the workers are murderers. Murders are committed by other sections of the society as well. So, it should not be taken in that light. By and large, these workers also are as good as other citizens and, by and large, the employers are also good. There are happy master-worker relations in a very large number of families. Workers are

treated as members of the family. There was some mention about the treatment during the time of sickness and all that. Hon. Members also may be having some experiences about their own attitude towards these workers and about attitude so far as their relations and neighbours are concerned during the period of sickness of these workers. I do not think that any employer cuts the wages because of sickness. The workers are also sent to the hospitals. The employers do take an interest in the well-being of the workers. They visit the hospitals and see them, and whatever is possible, is done. I do not say that every employer is good; there are bad employers also. But as a class—this is my feeling—both the employers and the employees are having happy relations, and this sort of legislation may perhaps result in the shrinkage of employment.

This morning my good friend, Diwan Chaman Lall, was referring to the I.L.O., to what I was saying about the employer-employee relations. The Committee of Experts meeting in Geneva also has the same feeling. It says:

"It was recognised, moreover, that regulations of the standard of domestic employment must take into account the special character of the employer-employee relationship inherent in domestic service. The employer and the worker frequently share the same household and their mutual obligations, as a special character, must be recognised.

"This relationship and these obligations called for provisions covering domestic workers which allow for flexibility in arrangements. These should be based upon mutual agreement between the employer and worker."

Again it is stated here, Sir:

"On all aspects of the question and for all countries, emphasis was

placed upon the importance of the education of the employer, the worker and the general public as to the ways and means of raising the status of domestic workers and as to the advantages resulting from such action that may be anticipated by the community as well as by the employer and the worker."

And in the end it has been stated:

"While it was not competent to advise the Governing Body on questions of procedure, the action to be followed with a view to the adoption of international regulations might take the form of a tripartite preparatory technical conference prior to discussion by the International Labour Conference."

So, Sir, these requirements or these relationships were very much gone in detail by the expert committee, and they only made a recommendation, not a convention, in this matter, and at one place it is stated that Governments should have the liberty for flexibility.

About the convention, Sir, about which reference was made, our procedure is that, after the convention is passed there, we place it before a tripartite committee here in which employers and employees have their representatives and Government also their representatives. On the basis of their recommendation Government takes its own decision, and all decisions which have been taken with regard to conventions are placed before both Houses of Parliament, and the rest of course is left to the initiative of the hon. Members here.

Sir, some of the provisions in the Bill are such that these amenities are not available even to some of the employers themselves, of this particular category.

About hotels some reference was made, but as was pointed out by my friend from Madhya Pradesh, employees in hotels, restaurants, etc. are

coverable by the Shop and Commercial Establishments Assistants Act. It is perhaps prevalent in almost all the States.

About spread-over, some reference was made, but, Sir, it is not a fact that these workers are busy all the twenty-four hours, although they are at the disposal of the employers all the time. They have enough of rest as well.

Even regarding Mines Act etc. which have been passed and placed on the Statute Book, complaint has been made here that workers are having long working hours and that the inspectorate is not sufficiently effective in this matter. It is true to a certain extent and the strength of the inspectorate is inadequate. We are increasing the number of inspections by increasing the number of inspectors. But how can it be possible for any inspectorate to go on inspecting such a large number of households where these domestic workers are employed? As I said, I am not prepared to admit, Sir, that there is continuous working for such a long period.

About notice it will be a mutual obligation. But, as it happens and as most of the hon. Members also will be experiencing, the workers themselves go away without giving proper notice and thus put the families to difficulty. Very generally, no family would like to send away a good worker without reason. They all go on warning them and trying to improve their working. Only when there may not be any improvement noticeable, then, in some cases, they are sent away.

About unions a reference was made, Sir. We have been trying these days to find out the status of the two unions which are very much talked about in Delhi, but up to this time we have not been able to succeed in having any idea about their membership. Of course, they make big claims of support by thousands. We asked them, and the records are

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available, no account books are available. We at least wanted to know their cash balance in office or in bank so that, if it could be had, we would be able to know their status or the support they have from the workers. Very unfortunately it has been found that none of these two unions has got even a pie in cash either in its office or in its bank. They do not appear to be having any bank account. It was stated by an hon. Member, perhaps by Shrimati Savitry Devi Nigam, that a very large amount is being collected from these workers and, whenever the workers are in need of help from the union, nobody is forthcoming to help. Very unfortunately, to a large extent it is correct, and I would request hon. Members, who are taking interest in social work in Delhi, to interest themselves in this matter also and serve these poor domestic workers from being exploited by those elements which should not be allowed to come anywhere near these persons. Whenever their representatives come to me, I have been suggesting to them to have a sort of rest home for these workers. When they come from the villages in search of employment, or when they become unemployed, for them there should be a rest-place—in some other places I have seen that other unions or social organisations have got places for such people—where they can stay during the period they are unemployed, have some games, some sort of education, and other welfare help is afforded to them. If this hint is adopted by those who are really interested in the well-being of these persons, we also shall be glad to be helpful.

Criticism was heard this morning from my good friend, Ansariji, that these committees are appointed simply to lengthen the work or avoid doing the work. But I may assure the House that, so far as this committee is concerned, it is not for reporting or for collecting data parti-

cularly, but to see that the decision which was taken at the Informal Consultative Committee and confirmed by the Indian Labour Conference is being properly implemented. That is the purpose of this committee, and therefore we are having Members of Parliament associated with the working of this committee, and I am very much certain that this committee will be able to do its job to the satisfaction of every reasonable-minded person.

So, Sir, our feeling is that, when more employment opportunities are available in the country, more employment opportunities for these people also in other fields, then these persons who work in the domestic field will be able to have other employments, and perhaps then less of them will be available for domestic work.

Of course, their condition, as I have submitted earlier, is all satisfactory in a large number of families, but where it is not satisfactory, that also will be taken care of by the rule of supply and demand.

I am not opposed to this Bill on technical grounds, because those criminal tribes who were in existence very much during the British period have been abolished, and we do not want to have any other criminal tribes or anything of that kind in this country.

Then the other provisions are very much defective—the salary is mentioned at Rs. 40 and Rs 30 which is very much less and unsatisfactory. It does not say that it should be plus clothing and food and all that. It is not because of all that that I am not accepting this Bill, but for the reasons which have already been explained.

SHRI P. N. RAJABHOJ: Minimum Wages Act, Shop Establishments Act and Industrial Disputes Act can apply.

SHRI ABID ALI: I have already explained that. The report of the experts committee will convince the hon. Member that this matter should be left entirely to the employer-employee relations. It is not possible to apply the Industrial Disputes Act, the Minimum Wages Act or the Payment of Wages Act or any of these Acts. The moment we apply the Industrial Disputes Act, all the workers are covered by the definition of the word "worker" mentioned therein. If all these Acts are made applicable, all the difficulties that I have mentioned, particularly the shrinkage of employment will be experienced to no advantage to the workers. Domestic workers will not be employed by the low-income group people as it happened in Bombay—afterwards the workers there realized that that was not the proper step that they had taken and so reverted to their previous employers.

I was mentioning about the working of the office which has been opened in Delhi. I may inform hon. Members that the persons who get themselves registered there are of the category of cooks and cook-bearers. They generally demand Rs. 40 on which salary they are taken by the employers. Bearers are offered Rs. 35 to Rs. 40 plus food and other amenities in some of the households. Ordinary servants are offered Rs. 25 plus amenities. The category that is much in demand is that of *ayahs* who are offered Rs. 40 plus other amenities. Still they are not available according to the demand.

SHRI P. N. RAJABHOJ: What is the name of that office?

श्री अबिद अली : शाहजहाँ रोड पर एक आफिस खोला है। घरेलू कर्मचारियों की मदद के लिये खास तौर से यह दफ्तर खोला गया है।

श्री प्रभुदयाल हिम्मतसिंहका : सरकार की तरफ से ?

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श्री अबिद अली : इम्प्लायमेंट एक्स-चेंज का यह एक विभाग है और खास तौर से घरेलू कर्मचारियों के लिये यह आफिस खोला है ताकि जिनको काम करना है वे अपना नाम लिखा दें और जिनको ऐसे लोग चाहिये वे वहां से बुला लें। वहां इस काम की देख रेख के लिये अफसर वगैरह भी हैं और इस सम्बन्ध में अभी हमने एक फार्म भी जारी किया है जिसमें ये चीजें हैं। वर्कर्स से हम यह सूचनाएँ लेते हैं।

श्री पा० ना० राजभोज : उसको खोले कितने दिन हुये ?

श्री अबिद अली : अभी थोड़े ही दिन हुये हैं।

श्री पा० ना० राजभोज : यह बताइये कि आल ओवर इंडिया ऐसे कितने लोग है ?

श्री अबिद अली : पहले जो मैं बता रहा हूँ, उसको तो बता लेने दीजिये।

श्री पा० ना० राजभोज : अच्छा बताइये, बताइये।

SHRI ABID ALI: This is the information which we obtained from the workers there. We have yet to know about their normal hours of work, holidays with pay, pay and emoluments, etc. etc. So much of criticism was offered here about absence of any data with us regarding all these things. We want to collect some information with regard to all these things so that it may be helpful not only to the Delhi office but also to offices at other places. I mention a few items in regard to which we are collecting data:

1. Normal hours of work.
2. Holidays with pay:
 - (a) Weekly
 - (b) Annual
 - (c) Special

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3. Pay and emoluments:

- (a) Basic pay
- (b) Special allowances
- (c) Emoluments in kind, e.g. Food/Tea/washing/clothing/oil and soap for bathing, etc.

4. Date on which salary paid:

- (a) Date on which it was normally paid;
- (b) Was it ever delayed? If so, state period and reasons.

5. Whether notice was given on either side stating period.

6. Whether accommodation provided

- (a) Self
- (b) Family

7. Reported reasons for leaving the service.

8. Whether dues were paid in full at the time of discharge.

9. Whether certificate was given by the employer on termination of service?

श्री अमोलख चंद : क्या मैं जान सकता हूँ कि जो डोमेस्टिक सर्वेंट्स हैं, जो घरेलू नौकर हैं उनसे आप यह तमन्ना रखते हैं, यह स्वाहिस रखते हैं कि वह कोई एप्रीमेंट करें जिसके मुताबिक एक महीने का नोटिस दिया जायगा, यानी अगर उनको छोड़ना है तो यह नोटिस दें और जो नौकर रखते हैं वे भी इकरार करते हैं कि एक महीने का नोटिस के बिना उसको नहीं छोड़ा सकते ? क्या आप ये सब चीजें कर रहे हैं ?

श्री पी० ना० राजगोपाल अखर : ये आल इंडिया कितने हैं ? उनकी संख्या बताइये ?

श्री आबिद अली : मैंने एक अंदाजा दिया है। इनकी संख्या अभी मालूम नहीं की गई है। जैसा कि मैंने अर्ज किया, मेरा अंदाजा है कि गांवों में ५ फ़ासदी कुटुम्ब ऐसे

नौकर रखते हैं और शहरों में भी मेरा अंदाजा है कि २५ फ़ासदी कुटुम्ब ऐसे नौकर रखते होंगे क्योंकि जो बहुत कम तनखाह वाले हैं वे तो ऐसे नौकर रखते हैं ही नहीं हैं ; ता शायद सौ में २५ लोग शहरों में घरेलू कर्मचारी रखते होंगे। संख्या का इसी तरह से अंदाजा लगाया जा सकता है।

अब रही एप्रीमेंट की बात। एप्रीमेंट तो हमारे मार्कट कुछ नहीं होता है। माननीय सदस्य को मान्य होगा कि कहीं कहीं ऐसे खाना पकाने वाले हैं जो कि सौ या डेढ़ सौ रुपया महीना पर काम करते हैं।

श्री अमोलख चंद : क्या वे एप्रीमेंट पर रहते हैं ?

श्री आबिद अली : जो हां, एक तरह का एप्रीमेंट तो होता है।

श्री प्रभुदयाल हिम्मतसिंह : लिखा हुआ होता है ?

श्री आबिद अली : लिखा हुआ तो नहीं होता है लेकिन वह एक तरह का आपस का एप्रीमेंट होता है। फिर यह भी है कि अगर वर्कर चला जाना चाहता है और मालिक नहीं छोड़ें तो वह ज्यादा निमत डाल दिया करेगा। उसके लिये यह आसानो तो रहती ही है। जबरदस्ती तो कोई किसी को रोक नहीं सकता। वह तो इस मामले में एकतरफा ही होगा।

मेरी अर्ज यह थी कि जो कुछ इस वक्त किया जा रहा है वह मेरे ख्याल से इतना जरूर है कि माननीय सदस्यों को इससे संतोष करना चाहिये। फिन्हाल हमने दिल्ली में यह जो चीज शुरू की है वह जैसा कि मैं अर्ज कर चुका हूँ एक तजुर्बा हासिल करने के लिये किया है। यह करने दोजिये और इस पर आप साहबान भी बिल्कुल कड़ी नज़र रखिये और हम भी रखेंगे इस तरह तजुर्बा कामयाब होगा।

DR. SHRIMATI SEETA PARNAND: How many domestic servants have been employed through this Employment Exchange Office in Delhi?

श्री अविद अली : अभी तो थोड़े ही दिन हुए हैं इसका शुरू हुआ है। मैं आपको बता दूँ। आज तक, १८-१२-५६ तक, समे 185 live register पर आये हैं। 74 are fresh registered, vacancies notified are 33, submissions made are 43. यह अभी ही शुरू हुआ है।

श्री पा० ना० राजगोपाल : कितने दिन हुए शुरू ये ?

श्री अविद अली : यह २३ नवम्बर, १९५६ को शुरू हुआ है।

श्री पा० ना० राजगोपाल : मेरा बिल आने के बाद ?

श्री अविद अली : जी हाँ, आपके हुक्म से हाँ। सब कुछ आपके हुक्म से ही तो होता है।

तो मुझे उम्मीद है कि मेरी इस अर्ज को माननीय सदस्य मंजूर करेंगे कि जो काम शुरू किया गया है उसे तजुर्बे के तौर पर करने दीजिये और जैसे जैसे जरूरत होवेगी वैसे वैसे हम इसमें रीबदल करते जायेंगे।

मैं एक बात और आखिर में अर्ज करूँ कि ऐसे मामले एडमिनिस्ट्रेशन के लिये स्टेट गवर्नमेंट्स के सुपुर्द रहते हैं और आसाम गवर्नमेंट ने तो थोड़ा सा कुछ कहा था कि ऐसे कानून की जरूरत मालूम होती है—लेकिन ज्यादातर यह बात है कि आसाम में घरेलू कर्मचारियों को बहाना जगह है भी नहीं—लेकिन बाकी जितना गवर्नमेंट्स हैं उन्होंने, केरल गवर्नमेंट ने भी—यही मत दिया था कि इस कानून की जरूरत फिलहाल नहीं है और यह चलाया

भी नहीं जा सकता है। यह भी बिल्कुल जाहिर है कि कम्युनिस्टों के जो नेता-माननीय सदस्य हैं उन्होंने इस मामले में कोई हिस्सा नहीं लिया और जिन्होंने कुछ कहा उन्होंने भी इसका खास सपोर्ट नहीं किया। जिस तरह से चाइना के एप्रेशन के मामले पर वह चुन बैठे रहते हैं उसी तरह से इस पर भी चुन बैठे रहे। तो इससे भी यह सिद्ध होता है कि खास जरूरत इसकी अभी कोई नहीं समझा।

मुझे उम्मीद है कि माननीय सदस्य को संतोष होगा और यह इस बिल के पब्लिक ओपिनियन के लिये सर्विलेन के मोशन को वापिस ले लेंगे। यह मेरी उनसे प्रार्थना है।

श्री प्रभुदयाल हिममतसिन्हा : ये जो भूख हड़ताल हुई है उस तिलतिले में आप क्या कहते हैं ?

श्री अविद अली : वह तो मैं अर्ज कर चुका हूँ कि यूनियन वाले जब पैसा बहुत जमा कर लेते हैं और जब उनसे हिसाब पूछा जाता है तो भूख हड़ताल कर देते हैं। मैं यह मालूम करने का कौशिश करूँगा कि इन यूनियनों के सदस्यों का संख्या क्या है और उनकी आमदनी क्या है। इनमें से एक यूनियन तो रजिस्टर्ड ही नहीं है, यानी इस यूनियन ने रजिस्ट्रेशन के लिये दरखास्त भी पेश नहीं की है और वह यूनियन चल रही है।

श्री पा० ना० राजगोपाल : उप सभापति महोदय, जिन माननीय सदस्यों ने इस बिल पर बहस में भाग लिया और कंस्ट्रक्टिव्ह सजेरेंस दिये हैं उनको मैं धन्यवाद देता हूँ। यह हर्य की और समाधान की बात है कि इस बिल के उद्देश्यों को तथा स्पिरिट को सभा के चारों ओर से सपोट मिला है। यह प्रश्न अत्यंत महत्वपूर्ण है और यह खुशी की बात है कि आज इस बात का रियेलाइजेशन हो रहा है कि यह

[श्री पा० ना० राजभोज]

भी एक नेगलेक्टेड सेक्टर है और इसको सुविधायें प्राप्त होनी चाहियें। जैसे कि मालवीय जी ने अपने बहुत अच्छे भाषण में बताया वे लोग वैसे ही गरीब, वैसे ही बेसहारा और कुचले हुये मजदूर हैं जैसे किसी दूसरे इंडस्ट्री के—चाहे वह टेक्सटाइल्स की हो, चाहे इंजीनियरिंग की हो या कोई भी इंडस्ट्री हो। जहां मजदूर संगठन हैं, जहां पर वे संगठन के सहारे अपनी मांगें पूरी करा लेते हैं उसी तरह से ये भी मजदूर हैं। तो यह खेद की बात है क्योंकि इतने लोग घरेलू कर्मचारी हैं तो भी उनकी दशा क्या है, वेतन क्या है, वगैरह बातों पर हमने जितना खयाल करना चाहिये था उतना नहीं किया और वे लोग अपनी गरीब दशा में रह रहे हैं। थोड़ा सा कुछ संगठन करते हैं लेकिन यह तत्व का प्रश्न है कि आप उन हालात का खयाल करते हुये भी कुछ न कुछ कानूनी कार्यवाही करने को तैयार हैं या नहीं। मैं मानता हूं कि इन दी लास्ट अनालिसिस घरेलू कार्यगरीबता तथा कुटुम्ब का सदस्य बनना चाहिये। जो कुछ अगड़ा है या पैदा होगा वह कांग्रेसमाइज से व सहानुभूति से हल होना चाहिये परन्तु आज की हालत देखते हुये मालूम पड़ता है कि यह सारी बातें जो हैं आइडियल हैं। प्रोफेसर वाडिया साहब ने बताया कि कई मालिकों ने अपने नौकरों के लिये कई हजार रुपये दिये मकान बनाने के लिये। कई मालिकों ने नौकरों के नम पर लॉगसीज कर दीं या कई ने उनके लिये वसीयतनामा बना दिया। तो यह बातें ठीक हैं। बहुत कम मालिक हैं, धनी लोग हैं जो अपने नौकरों से पुत्रवत् प्रेम करते हैं। और प्रो० वाडिया साहब ने जो बातें बताईं, मैं समझता हूं वह अपनी कम्युनिटी की बातें कह रहे थे। पारसी कम्युनिटी दानशूरता के लिये मशहूर हैं। बम्बई के सूरत के काफी पारसी लोग ऐसे हैं जो घरेलू कर्मचारियों को कुटुम्ब

के सदस्य की तरह मानते हैं, शादी करवा देते हैं। तथा अन्य प्रकार की मदद देते हैं। किन्तु इसका प्रमाण इतना कम है कि आपको मानना पड़ेगा कि मैजोरिटी केसेज में सर्विलियंस तथा एक्सप्लाइडेशन है। प्रोफेसर वाडिया साहब ने जैसी अच्छी बातें बताईं वैसे ही बुरे भी किस्से मुझे मालूम हैं। एक शीशे का प्लेट टूटफूट जाने पर एक रुपया काट लिया गया। एक दिन महीने में काम कम किया और नौकरी छोड़ दी तो उसका वेतन रोक लिया गया और बर्तन फूट गया तो उसकी कमीज उतार ली। हाई आफिशियल्स के मकानों में यह बात होती रहती है। मुझे बड़े बड़े लोगों के बारे में मालूम है जहां तीन दिन से ज्यादा नौकर काम कर ही नहीं सकता। एक किस्सा तो मुझे यह मालूम है कि दस रुपये का वेतन वसूल करने के लिये मोहल्ले के सारे घरेलू कर्मचारियों का डिमान्स्ट्रेशन हुआ और जब मालिक ने पैसा नहीं दिया तो—मुझे शर्म लगती है बताने में। तो यह बातें शर्मनाक तथा घृणास्पद हैं। ऐसे भी कई लोग हैं जो बुरे ढंग से पैसा निकाल लेते हैं। सवाल यह है कि आप उन बातों को कहां तक चलने देंगे। इसलिये मैं मिनिमम प्रोग्राम बिल के रूप में लाया हूं। मैं मानता हूं कि बिल की एक दो तरद्दियां या बलाजेज ऐसे हो सकते हैं जो तकलीफ पैदा करें। लेकिन बिल में एक भी बात ऐसी नहीं जो आप्रेसिक्व हो। लेकिन इस प्रोग्राम को स्वीकृत करने के लिये आपको कृष्टिकोण बदलना चाहिये। मत में केवल सहानुभूति नहीं बल्कि वह सहानुभूति का प्रत्यक्ष आचरण चाहिये, जो आज नहीं हो रहा। अफसोस की बात है, बहुत खराब बात है हमारे बहुत से दोस्त कहने लगे कि यह बिल प्रत्यक्ष में अमल में नहीं आ सकता। मुझे समझ में नहीं आता हमारे कम्युनिस्ट भाई बहुत दफे गरीबों के लिये आवाज उठाते हैं, उनके बारे में बोलते हैं, चिल्लाते हैं

लेकिन घरेलू नौकरों से उनका कोई इंटरैस्ट पूरा नहीं होता इसलिये चुपचाप बैठ गये। यह तो उनकी चालाकी है, उनकी पालिसी है।

श्री लालजी पेंडसे (मुम्बई) : आप नाम लेकर बतायें।

श्री पा० ना० राजभोज : उनका नाम है प्रसाद राव। तो उपसभापति जी यह तो ऐसी चीज है कि जहां पोलिटिक्स का मामला होता है, जहां उनका इंटरैस्ट होता है, जहां उनका लाभ होता है वहां इतने चिल्लाते हैं कि जैसे सिंह गरजता है। ऐसा मालूम होता है कि हाउस में मारपीट हो रही है, जैसे कोई किसी को डराता है। और यह दृष्टिकोण कैसे मजदूर रास्ते पर चलता है इसका उदाहरण आपको श्रीमती सीता परमानंद जी की स्पीच में मिला होगा। मैंने दो, तीन बार उनकी स्पीच पढ़ी। लेकिन उससे मेरी यह भावना पक्की हुई कि इस बिल में मेट्रिटी बेनिफिट्स लाइफ इंस्योरेंस, प्राविडेंट फंड, पेंशन वगैरह तरदूदिया आवश्यक थीं। श्रीमती जी ने सारे प्रश्न का एक ग्रिम बहू लिया है और बिल को इंप्रैक्टिकेबल कहा है। लेकिन मैं आपको यह याद दिलाना चाहता हूँ कि सारे अच्छे कानूनों के समय यही बहस होती है कि यह बिल इंप्रैक्टिकेबल है—अस्पृश्यता निवारण का बिल देखिये, बहेज प्रतिबंध देखिये। पहले जब मिनिमम वेजेज की बात चल रही थी तब भी यही बहस होती थी कि इससे अन-इम्प्लायमेंट बढ़ेगा, अब मजदूरों को ज्यादा सहूलियतें देंगे तो प्रोडक्शन कम होने का डर है, वगैरह। तो इस प्रकार की बहस सारे अच्छे कानूनों पर होती है और घरेलू कर्मचारियों के बिल पर भी ऐसा ही हो रहा है।

क्लाजेज ५ से ८ तक जिसमें पुलिस रीफिकेशन की बातें कही गई हैं उसको बहुत

से सदस्यों ने आबजेक्शनेबल कहा है। लेकिन मैं आपको याद दिलाना चाहता हूँ कि यह प्रोविजन अत्यन्त आवश्यक है। यदि मैं इस प्रोविजन को निकाल देता तो आप ही बहस करते कि राजभोज ने जो घरेलू कर्मचारी चोरी करते हैं, या भाग जाते हैं उनके लिये कुछ भी प्रोविजन बिल में नहीं किया है। तो नगाड़ा दोनों दृष्टि से बजता है, यह दुनिया की रीति है। ऐसे लोग होते हैं जो परफेक्ट अच्छे लोग नहीं हैं। आपने देखा, इधर उधर मारपीट होती है। तो यह पोलिटिक्स है। कभी किसी का घर जलाते हैं, किसी को अंगारा लगा देते हैं।

श्री बी० प्रसाद राव : सवाल यह है कि देश को लूटने वालों को आप छोड़ देते हैं।

श्री पा० ना० राजभोज : कम्यूनिस्ट वालों के मुंह में मार्क्स बगल में छूरा रहता है।

श्री बी० प्रसाद राव : आप तो बन्दूक रखते हैं।

श्री पा० ना० राजभोज : तो मेरे कहने का मतलब यह है कि मैंने इस बिल में क्लाजेज पांच और छः में पुलिस द्वारा वेरीफिकेशन की जो बात कही है उसका बहुत से सदस्यों ने विरोध किया है। मैंने तो यह चीज इस भावना से रखी थी कि बहुत से घरेलू कर्मचारी ऐसे होते हैं जिन्होंने पहले चोरी की हो कुछ गुन्डे और बदमाश भी होते हैं। इन्हीं कारणों से मैंने इस बिल में इस तरह की व्यवस्था की है कि पुलिस इन लोगों का वेरीफिकेशन कर सके ताकि जब लोग इन्हें अपने यहां रखें तो उन्हें मालूम हो जाये कि वे किस तरह का आदमी अपने यहां रख रहे हैं। अभी हाल ही में हमारे माननीय सदस्य श्री पाटिल साहब के वहां नौकर ने कुछ गड़बड़ कर दी थी। उन्होंने इसकी रिपोर्ट पुलिस में कर दी। पुलिस वाले उस नौकर को थाने में ले गये। इस पर बहुत से घरेलू कर्मचारी जलूस बनाकर श्री पाटिल साहब के घर में पहुंच गये लेकिन उन्होंने मामले को शांत कर दिया और नौकर को पुलिस के यहां से वापस

[श्री पं० ना० राजभोज]

बुला लिया। मैं आपको याद दिलाना चाहता हूँ कि इस तरह का प्रोविजन रखना बहुत आवश्यक है। यदि मैं इस प्रोविजन को नहीं रखता तो आप ही लोग कहते कि राजभोज के घरेलू कर्मचारी चोरी करते हैं या भाग जाते हैं। जब मैंने इस तरह का प्रोविजन रख दिया तो हाउस में इस तरह का शोर मच गया। इसमें शोर मचाने की कोई जरूरत नहीं थी। मैं जानता हूँ कि घरेलू कर्मचारियों की हालत अच्छी नहीं है और इससे उनको कुछ तकलीफ भी होगी लेकिन साथ ही साथ दूसरे पक्ष वालों का भी हमें ध्यान रखना चाहिये जो उन्हें अपने यहां नौकर रखते हैं। लेकिन साथ ही साथ मैं यह भी चाहता हूँ कि घरेलू कर्मचारियों की हालत में सुधार हो। मुझे इस बात की खुशी है कि इस बिल को लाने के बाद हमारे लेबर मिनिस्टर साहब ने उनकी भलाई के लिये कुछ कदम उठाना शुरू कर दिया है। जब तक किसी चीज के बारे में आवाज नहीं उठाई जाती है तब तक वह काम नहीं होता। सरकार ने एम्प्लायमेंट एक्सचेंज के घरेलू कर्मचारियों के लिये एक छोटा सा आफिस खोल दिया है। यह बहुत ही संतोष की बात है कि सरकार ने इस दिशा में कदम तो बढ़ाया, कुछ न कुछ काम तो शुरू किया गया। लेकिन जब ठीक ढंग से काम होगा तब ही हमें आनन्द होगा।

उपसभापति महोदय, इस बिल में मैंने पुलिस द्वारा जो रजिस्टर मेनटेन करने की बात लिखी है उससे हमारी श्रीमती जी नाराज हो गई हैं। मैंने तो उनके खिलाफ इसमें कोई बात नहीं रखी थी फिर भी न मालूम वे क्यों नाराज हो गईं यह भगवान को ही मालूम होगा। लेकिन मैं, उपसभापति महोदय, आपका ध्यान इस बात की ओर खींचना चाहता हूँ कि मुझे एक दो जर्नालिस्ट तथा कई लोगों ने कहा कि आप अपने बिल में जो इस तरह का क्लॉज लाये हैं वह बहुत ही अच्छा है क्योंकि एक तरफ तो आप डोमेस्टिक सर्वेंट्स को तन तथा छट्टियां दे रहे हैं तो दूसरी तरफ मालिक को भी संरक्षण

दे रहे हैं। इस बात से लोग घबरा गये कि जब यह बिल पस हो जा गा तो, उनके र में न मालूम क्या हो जायेगा। उपसभापति महोदय, मैं संबंध में आपके सामने एक दोहा कहना चाहता हूँ जो इस प्रकार से है :-

“दश धरम का मूल है,
नरक मूल अभिमान,
तुलसी दया न छोड़िये,
जब तक घट में प्राण।”

यहां पर जितने भाषण हुये उनमें घरेलू कर्मचारियों के प्रति दया की भावना भरी हुई थी मगर अमल में कोई बात नहीं लाता है। हमारे देश में जो बड़े बड़े आदमी हैं, ऐसे बड़े आदमी हैं, जिनके घरों में औरतें काम नहीं करती, वहां नौकरों से ही ग्यारह और बारह बजे तक काम लिया जाता है। नौकरों से पांव दवाने और मालिश करने का काम लिया जाता है। उपसभापति महोदय, मैं आपके जरिये से यह बात कहना चाहता हूँ कि जो लोग दया की ओर इसी तरह की दूसरी बातें करते हैं उनके दिल में कोई प्रेम नहीं होता है। वे लोग खाली दिखाने के लिये इस तरह की बातें करते हैं। हमारे प्रसाद राव जी तो जब अपने मतलब की बात होती है तो उसमें वे मदद करते हैं और जब उनके विरोध की बात किसी बिल में आती है तो वे उसकी मुखालिफत करते हैं। घरेलू कर्मचारियों में कम्युनिस्टों के प्रति कोई प्रेम नहीं है, इसी वजह से वे इस बिल की मुखालिफत कर रहे हैं। किन्तु मैं उपसभापति महोदय, आपके जरिये से यह कहना चाहता हूँ कि हमारे समाज में घरेलू कर्मचारियों को जो असुविधाएँ हैं, जो उन्हें तकलीफें हैं, उन्हें ही दूर करने के लिये, उन्हें कुछ सहारा देने के लिये, मैं इस तरह का बिल सदन के समक्ष लाया हूँ।

उपसभापति महोदय, जब हम डोमेस्टिक सर्वेंट्स को वेतन तथा छट्टियां दे रहे हैं तो मालिकों को भी संरक्षण दे रहे हैं। अगर कोई मालिक किसी घरेलू कर्मचारी को अपने यहां

नौकर रखता है तो उसे यह अधिकार भी दिया गया है कि वह पुलिस को खबर करे कि उसने अपने यह एक नौकर रखा है। पुलिस वाला उस नौकर को ढूँढ कर उसके बारे में पूछताछ करता है। उसकी तलाशी लेता है और उसका इंटरव्यू करता है। अगर पुलिस वाला इस तरह की बात करता है तो इसमें क्या खतरा है, यह बात मेरी समझ में नहीं आई।

श्री महावीर प्रसद भार्गव (उत्तर प्रदेश):
बया आप यह अधिकार चाहते हैं कि पुलिस मकान में जा सके ?

श्री पा० न० रज गोख : ये सब बातें कानून के मुताबिक होंगी। लेबर मिनिस्ट्री में लोग बैठे हैं। ही कानून को ठीक तरह से अमल में लायेंगे। मैंने इस बिल में वेतन, छुट्टी और रजिस्ट्रेशन की बात कही तो लोगों ने शोर मचाना शुरू कर दिया। मैंने थोड़ा सा इस बिल में पुलिस का जिक्र कर दिया तो तूफान मच गया, शोर मच गया मानो मैंने कोई कम्युनल बात कह दी हो। मैं कुछ आई-डिया लेकर यह बिल लाया हूँ। इसमें थोड़े बहुत दोष भी हो सकते हैं। किन्तु सारे हाउस में इस तरह का शोर मच गया कि टाइम ज्यादा हो गया है। हमारे पंडित जी ने और श्रीमती जी ने कहा कि बहस ज्यादा नहीं होनी चाहिये। हमारे पंडित जी ने कहा कि बहस बंद करो। वे गलती निकालने में बड़े होशियार हैं। उपसभापति महोदय, मेरा तो काम शांति से और प्रेम से इस बिल को पास कराने का है। मैं यह नहीं चाहता हूँ कि इस बिल द्वारा कल से ही लोगों को नौकर न मिले और घरेलू कर्मचारी लोगों के घरों में गड़बड़ शुरू कर दें। मेरा तो इरादा सिर्फ यह है कि उन्हें इस समय जो असुविधाएँ हैं, वे दूर हो जायें। इसलिये मैं प्रेम और नीति से काम लेना चाहता हूँ। उपसभापति महोदय, मैं आप से यह अर्ज करना चाहता हूँ कि बेकारी बढ़ाने या घरेलू कर्मचारियों को काम से निकाल देने का उद्देश्य नहीं है। मेरा तो मालिक तथा डोमेस्टिक

सर्वेंट्स, दोनों को प्रोटेक्शन देने का उद्देश्य है। ऐसा समय जरूर आयेगा जब देश में एम्प्लाय-मेंट सिचुएशन इन जनरल अच्छी हो जायेगी तो ये लोग अपने आप दूसरे उद्योग धंधों में लग जायेंगे और सस्ते में डोमेस्टिक सर्वेंट्स मिलना मुश्किल हो जायेगा। आप कहते हैं कि भारत में डोमेस्टिक सर्वेंट्स एफिशियंट नहीं हैं और इतने वेतन के लायक नहीं हैं। किन्तु उपसभापति महोदय, मैं यह कहना चाहता हूँ कि इसमें हमारा ही दोष है। हमें अपने नौकर चाकरों को, इन गरीबजनों को, हर तरह से आदर्श बनाने की कोशिश करनी चाहिये और उन्हें हर तरह से बढ़ावा देना चाहिये। इसके साथ ही साथ उनकी सुख सुविधा का भी हमें खयाल रखना चाहिये। उपसभापति महोदय, मैं आपसे नम्र निवेदन करना चाहता हूँ कि अब हमारा देश स्वतंत्र हो गया है, अब किसी को अपने यहां इस तरह से घरेलू कर्मचारी को ठीकर नहीं रखना चाहिये। मैं आप से अदब से, प्रेम से, अर्ज करना चाहता हूँ कि मेरा उद्देश्य यह है कि हम सब लोगों में आपस में सदइच्छा रहे, प्रेम रहे और हमारे घरेलू कर्मचारी हर दृष्टि से आगे बढ़ें। इसी उद्देश्य को सामने रखकर मैं सदन के सामने यह बिल लाया हूँ। इस वास्ते मैं चाहता हूँ कि जब तक देश में न्याय और प्रेम की हवा पैदा नहीं होगी, जब तक दुनिया में न्याय और प्रेम के प्रति आदर नहीं होगा तब तक इस तरह के बिल की जरूरत होगी। मेरे बिल लाने का उद्देश्य यही है कि हमारे घरेलू कर्मचारियों की इस समय जो हालत है वह सुधरे। ये लोग सबेरे पांच बजे से रात के ग्यारह बजे तक पानी गरम करते रहते हैं, मालिक की मालिश करते हैं और दूसरी तरह के हर एक काम इनसे लिये जाते हैं। इन कामों से नौ र इतना एग्जास्ट हो जाता है कि उसकी इनर्जी दूसरे दिन के लिये काम करने के लिये नहीं रह जाती है तथा शिक्षण इत्यादि प्राप्त नहीं कर सकता। जब घरेलू कर्मचारी को इस चीज के लिये टाइम नहीं मिलेगा तो वह किस तरह से अपनी एफिशियेंसी बढ़ा सकता है ? इसलिये ही मैंने

[श्री पा० ना० राजभोज]

इस बिल में इस तरह की व्यवस्था की है कि उसे इस तरह की सब सहूलियत प्राप्त हो जायें।

श्री श्रीमूलचन्द : क्या आप यह चाहते हैं कि कोई लिस्ट तैयार कर ली जाय कि वह यह काम करेगा और यह काम नहीं करेगा, मालिश नहीं करेगा, पानी गरम नहीं करेगा...

श्री पा० ना० राजभोज : यह तो औरतों के करने का काम है।

श्री श्रीमूलचन्द : यहां पर औरतों और मर्दों के संबंध की बात नहीं हो रही है। यहां पर तो डोमेस्टिक सर्वेंट से काम लेने की बात हो रही है।

श्री पा० ना० राजभोज : आजकल तो उनसे काम लेने का फैशन बन गया है।

डा० डब्ल्यू० एस० बालिगे (मुम्बई) : डोमेस्टिक सर्वेंट्स होने ही नहीं चाहियें।

श्री पा० ना० राजभोज : जी हां, उनके लिये कुछ न कुछ होना ही चाहिये।

डा० रघुनाथ प्रसाद बुबे (मध्य प्रदेश) : क्या आपका मतलब यह है कि औरतें पैर दबायें, मालिश करें। और जोर से बोलिये।

श्री पा० ना० राजभोज : जितना औरतों का काम है उतना ही उन्हें करना चाहिये। अब जमाना तेजी से बदलता जा रहा है। हमें अपने घरेलू कर्मचारियों को हीनता की दृष्टि से नहीं देखना चाहिये। वह तो हमारे...

डा० श्रीमती सीता परमानन्द : आपके घर में कितना बदला।

श्री पा० ना० राजभोज : आप को अगर टाइम है तो मेरे घर में आकर देख सकते हैं। हमारी देवी जी बहुत होशियार हैं, वे पालिया-

मेंटरी ढंग से बातचीत करना जानती हैं लेकिन जब घरेलू कर्मचारियों का सवाल आता है तो कुछ न कुछ रुकावट डाल देती हैं। अभी हमारे भाई दिवान चमनलाल जी ने कितना अच्छा सुन्दर भाषण दिया। वे दुनिया की सब बात जानते हैं कि कहां पर क्या हो रहा है किन्तु हमारी देवी जी कहती हैं कि यह बात गलत है। मैं आपके खिलाफ कोई बात नहीं कहना चाहता हूं लेकिन मुझे दुःख होता है जब आप इस बिल की मूखालिफत करती हैं। उपसभापति महोदय, मैं आपसे यह प्रार्थना करना चाहता हूं कि हमारे घरेलू कर्मचारियों को शिक्षण की कोई सुविधा नहीं मिलती है, उन्हें टाइम नहीं मिलता है ताकि वे अपनी एफिशियेंसी बढ़ा सकें। इन सब बातों पर हमें विचार करना चाहिये।

इतना करके भी आपको कई घरेलू कर्मचारी मिलेंगे जो काफी एफिशियंट, सिसि-यर तथा प्रमाणिक हैं। मुझे एक सर्वेंट मालूम था जो कि गढ़वाल से यहां आया और बर्तन सफा करना शुरू किया। वह वहीं टैहरी गढ़वाल का था जहां से हमारे महाराजा साहब आये हैं। गढ़वाल और हिमाचल प्रदेश के ज्यादा लोग दिल्ली में हैं। कलकत्ता, बम्बई और दूसरे बड़े नगरों में और स्थानों के लोग हैं। आज राजा साहब ने यहां भाषण दिया क्योंकि उनके यहां के बहुत से नौकर दिल्ली में हैं। ज्यादातर घरेलू कर्मचारी जो दिल्ली में हैं वे टैहरी गढ़वाल, हिमाचल प्रदेश और कुल्लू के हैं और उनकी हालत बड़ी खराब है। इसलिये सोच-विचार कर मैंने यह विषयक यहां प्रस्तुत किया। आज हमारे कई ऐसे लेबर लीडर हैं जो बहुत धनी हैं। अच्छे अच्छे मकानों में रहते हैं और फर्स्ट क्लास में टूर करते हैं। जहां तक मेरा प्रश्न है, मैं ऐसे ही गिरे हुये समाज में पैदा हुआ हूं इसलिये मैं जानता हूं कि उनको क्या तकलीफ है, क्या दुख है। मैं आपके सामने एक गढ़वाली भाई की बात कह रहा था। मैंने सुना है कि साथ साथ उसने शिक्षा प्राप्त करना भी शुरू

किया। फिर उसको गवर्नमेंट में जाब मिल गया। वह इंग्लैंड में हाई कमिश्नर के दफ्तर में चला गया। वहां से उसको डिफेंस मिनिस्ट्री में सेक्रेटरी की पोस्ट मिल गई, लेकिन छः महीने के अन्दर ही उसको हार्ट अटैक हुआ और वह खत्म हो गया। यह इसलिये हुआ क्योंकि घरेलू कर्मचारियों को बहुत काम करना पड़ता है। इसलिये उनका हैल्थ संवें होना चाहिये। लेबर मिनिस्टर को फिगर्स नहीं मालूम हैं कि कितने डोमेस्टिक सर्वेंट्स हैं, कितनी उनकी हालत खराब है। उन्होंने केवल यह बतला दिया कि दो महीने पहले उनकी इन्क्वायरी की गई। उन्होंने कुछ और इधर उधर से बतला दिया। आप हमारे मिनिस्टर हैं। हम लोगों का आपके ऊपर विश्वास है। हमें फैक्ट्स ऐंड फिगर्स मिलने चाहिये कि घरेलू कर्मचारियों के लिये क्या हो रहा है। तो मैं यह कह रहा था कि छः महीने के अन्दर ही उसको हार्ट अटैक हुआ...

श्री आबिद अली : वह जिन्दा है या मर गया ?

श्री पां० ना० राजभोज : वह मर गया। जावे त्यांच्या वंशा तेव्हा कव्हे पर दुख शितल—आपको क्या मालूम है। आप बम्बई में पैदा हुये, बड़े रईस हैं, इसलिये आपको गरीबों की बात क्या मालूम होगी। मैंने जैसा मराठी में कहा है, जो जिस कौम में पैदा होता है, उसको उस कौम की तकलीफ होती है। श्रीमती सीता परमानन्द जी भी बहुत ऊंचे घर में पैदा हुई हैं। इसलिये उनको बड़ी कम्प्युनिटी की बात मालूम है और छोटी कम्प्युनिटी की बात नहीं मालूम है। हम गिरे हुए समाज में पैदा हुये हैं। यही कारण है कि हमारे मन में उनके प्रति सद्भावना है।

श्री अनोल्लख चन्द : वह कानून जानती हैं।

श्री पां० ना० राजभोज : वह कानून जानती है, लेकिन प्रैक्टिकल प्वाइंट आफ व्यू

देखना चाहिये। तो मैं यह कह रहा था कि वह दफ्तर में काम करता था और रात को अपने मोहल्ले के अन्य कर्मचारियों को जमा कर उनको पढ़ाता था; तो आपको यह उदाहरण इसलिये बताया है कि हम चाहते हैं कि ऐसी कंडीशन जरूर आ जाये जब डोमेस्टिक सर्वेंट मिलना मुश्किल हो जाय। किन्तु जब तक हम उनको एम्प्लाय करते हैं, जब तक कोई भी आदमी उनको एम्प्लाय करता है तब तक उनको अच्छे वेतन पर ही एम्प्लाय करना होगा। हमारे मिनिस्टर साहब ने बताया है कि घरेलू कर्मचारियों को जो ३०, ४० ६० मिलता है, वह बहुत अच्छा है। आप चौहान साहब से पूछिये कि वे कितना रुपया देते हैं। क्या वे खाना पानी देकर ४० ६० महीना देते हैं ?

श्री नवाबसिंह चौहान (उत्तर प्रदेश) : आप ही पहले अपने बारे में बताइये।

श्री पां० ना० राजभोज : मैं उसको ३० ६० महीना देता हूँ और खाना पानी देता हूँ। तो जब लोगों में अच्छी बार्गेनिंग पावर आ जायेगी और सारा लेबर मार्केट सुधरेगा तब यह तरदूदिया बिलकुल कठिन नहीं दिखाई पड़ेगी।

श्री प्रकाश नारायण समू (उत्तर प्रदेश) : आप मुझे एक बात बताइये। एक औरत जो पांच छः जगह काम करती है और बर्तन मलती है, उसको छुट्टी कैसे मिलेगी ? १५ दिन की या १२ दिन की आपने छुट्टी रखी है और यह भी रखा है कि ४० ६० उसको मिलना चाहिये, लेकिन यह उस औरत पर कैसे लागू होगा जो पांच छः घरों में जाकर आधा आधा घंटा काम करती है ?

श्री पां० ना० राजभोज : इसीलिये मैं बिल लाया हूँ। आप तरीका बतलाइये कि किस तरह से यह बिल ग्रैमल में लाना चाहिये। इसके अतिरिक्त वह दस घरों में काम करती है, यह हमको क्या मालूम। यह लेबर मिनिस्ट्री को मालूम होगा। हमारे पास ऐसी फिगर्स नहीं

[श्री पां० ना० राजभोज]

हैं कि कितने लोग घरेलू काम करते हैं, कितनी उनकी तनख्वाह है। यह फैक्ट्स एंड फिगर्स हमें मिले नहीं हैं। अभी दो महीने पहले काम शुरू हुआ है।

श्री उपसभापति : इस बिल के बारे में आपका इरादा क्या है ?

श्री पां० ना० राजभोज : मेरा इरादा यह है कि इन लोगों के लिये कुछ न कुछ कानून से होना चाहिए। मैं अभी और बताने वाला हूँ। अभी मेरा भाषण पूरा नहीं हुआ। तो आज पापुलेशन बढ़ रही है और लोग कहते हैं कि लेबर चीप है। किन्तु आज लेबर कुछ महंगा हुआ है। पहले कोई एक काम ८ आने में होता था, तो अब उसके लिये १२, १४ आने देने पड़ते हैं। मोची चप्पल की मरम्मत के लिये २ पैसे लेता था तो आज ७ आने लेता है। वमीज की इस्त्री के लिये १ आना देना पड़ता था तो आज छः पैसे देने पड़ते हैं।

एक माननीय सदस्य : खमीस के माने क्या हैं ?

श्री पां० ना० राजभोज : मेरी जो हिन्दी है वह कोई बढ़िया हिन्दी नहीं है। इसलिये क्षमा करके समझने की कोशिश कीजिये।

तो यह बात मैं इसलिये कह रहा था कि ऐसा समय आने वाला है जब डोमेस्टिक सर्वेंट मिलना मुश्किल होगा। तब तक उनकी हालत में हम अगर कुछ सुधार कर सकें तो अच्छा ही है। मेरे मित्र नवार्बसिंह चौहान जी ने कई कांस्ट्रक्टिव सजेशंस दिये हैं, जैसे कि उनको जमीने दी जाये जो यहां पर पहाड़ों से आये हैं ताकि वे उन जमीनों को जोत सकें, वहां पर और भी काम कर सकें, सब पंदा कर सकें, गार्डनिंग कर सकें। उनको मिलिटरी के अन्दर भर्ती किया जाये और अच्छा हो कि ऐसा वातावरण पंदा किया जाये कि लोग यहां न आने पायें। ऐसे सजेशंस कई लोगों ने दिये।

दिवान चमनलाल जी ने भी बहुत अच्छा भाषण दिया। श्री सोनूसिंह धर्मासिंह पाटिल जी ने भी बहुत अच्छी बात कही। उन्होंने कुछ दोष भी बताये। हर चीज में कुछ न कुछ दोष तो रहते ही हैं। मालवीय जी ने भी बहुत अच्छे ढंग से बात बताई। यह मैं जानता हूँ कि सब के घर में डोमेस्टिक सर्वेंट है, इसलिये विरोध हुआ है, नहीं तो विरोध नहीं होता। मैं एक बार अमेरिका गया था।

MR. DEPUTY CHAIRMAN: America is far away. Don't go to America.

श्री पां० ना० राजभोज : कोई दूसरी बात नहीं है। तो वहां अमेरिका में नीग्रो लोग रहते हैं, जैसे हम लोग यहां हैं जिनको हरिजन और गिरिजन कहते हैं, वैसे ही वहां नीग्रो लोग हैं। उनको एक घंटे में एक डालर मिलता है। वे अपनी मोटर पर जाते हैं और गार्डन के पास खड़े रहते हैं। जब तक कोई गार्डन खोलता नहीं है तब तक वे अन्दर नहीं जाते हैं और बाहर ही खड़े रहते हैं। गार्डन का फाटक खुलने के बाद वे अन्दर जाते हैं और एक घंटे में एक डालर ले लेते हैं। यह मैं जानता हूँ कि अमेरिका में बहुत पैसा है ?

श्री लालजी पेंडसे : वहां से क्यों आप आये ?

श्री पां० ना० राजभोज : हमारे लिये हमारा देश बड़ा है, अमेरिका बड़ा नहीं है। हमें इसी देश में रहना है और मरना है। हमारा यह ख्याल है कि हमारा देश भी अमेरिका जैसा होना चाहिये।

श्री आर० पी० एन० सिंह (बिहार) : अर्न एं प्वाइंट आफ आर्डर, सर। हम लोगों को इस बात पर एतराज है कि हरिजनों को नीग्रो बतलाया गया है। यह हम लोग नहीं बर्दाश्त कर सकते।

श्री पां० ना० राजभोज : हरिजनों की हालत अब आप की क्षपा से सुधर रही है।

में वहाँ के नीग्रोज की हालत बता रहा हूँ। उधर के नागरिकों की आर्थिक हालत अच्छी है और उनके डोमेस्टिक सर्वेंट्स की हालत भी अच्छी है। वे मोटर पर आते हैं और काम करके वापिस चले जाते हैं। यहाँ हालत यह है कि औरत पीटती है और कहती है कि इतनी देर से क्यों आये। जरा सी देर हो गई कि औरत लोगों को भगवान का, देवी का अवतार धारण हो जाता है और वे उसको पीटती हैं। वहाँ यह है कि उतना अदब करते हैं, अगर उनकी मोटर के लिये काम कराने वाला फाटक का दरवाजा नहीं खोलता है तो वह नहीं जाते हैं। यहाँ यह है कि पाँच मिनट लेट हो जाता है तो आकाश पाताल एक हो जाता है। गरीब के लिये बड़ा दुःख होता है।

श्री प्रे० थं० लेउवा (मुम्बई) : आकाश पाताल कौन करता है ?

श्री पा० ना० राजभोज : जिन लोगों के पास घरेलू नौकर काम करते हैं और हमारी जो महिला लोग घरों में हैं वह बिगड़ जाती हैं। यह नैचुरल है क्योंकि काम तो उनको करना पड़ता है, नौकर तो उनके पास रहता है, हमारे पास तो नहीं रहता है।

श्रीमती कृष्णा कुमारी : यह कैसे आपने मान लिया कि औरतें नाराज होती हैं। हर एक बात में औरतों को आ क्यों ले आते हैं। क्या उनके पास दया नहीं होती ? मैं माँती हूँ कि वह जितनी दयावान होती हैं उतनी ही कठोर भी होती हैं, उनमें दोनों शक्तियाँ रहती हैं। परन्तु, पुरुष इससे बरी नहीं हैं जो आप महिलाओं के लिये बार बार ये बातें कहते रहते हैं कि महिलाएँ ही ऐसी बातें कहती हैं।

श्री पा० ना० राजभोज : कई प्रकार की बात होती है। मैं यह नहीं कहता कि हमारी जो सब महिला लोग हैं वे कठोर हैं। वह भी हैं और आदमी भी हैं। कई प्रकार की बातें हैं। मुझे टाइम नहीं है। मेरे पास तो कहने को इतना भंडार भरा पड़ा है।

तो मेरी यह प्रार्थना है कि कांस्टिट्यूशन में यह लिखा है :-

“JUSTICE, social, economic and political;

LIBERTY of thought, expression, belief, faith and worship;

EQUALITY of status and of opportunity; and to promote among them all.”

फिर इसके आर्टिकल ४३ में लिखा है...

श्री व्यंकट कृष्ण ढगे (मुम्बई) : कहाँ लिखा है ?

श्री पा० ना० राजभोज : शान्त रखिये बताता हूँ। आर्टिकल ४३ में लिखा है :

“43. The State shall endeavour to secure, by suitable legislation or economic organisation or in any other way, to all workers, agricultural, industrial or otherwise, work, a living wage, conditions of work ensuring a decent standard of life and full enjoyment of leisure and social and cultural opportunities and, in particular, the State shall endeavour to promote cottage industries on an individual or co-operative basis in rural areas.”

और आर्टिकल ४६ में जो बीकर सेवशा के बारे में है और उसमें शेड्यूल्ड कास्ट्स के लोग भी आते हैं यह लिखा है :

“46. The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation.”

उपसभापति महोदय, मेरी प्रार्थना यह है कि कांस्टिट्यूशन में बहुत अच्छी बातें लिखी हैं लेकिन मुझे बड़ा दुःख है कि आजाद होने के बाद भी मुझे ऐसा ठहराव लाना पड़ता

[श्री पा० ना० राजभोज]

है। हमारे प्राइम मिनिस्टर नेहरू जी हैं और हमारी नीति स्वतंत्रता के बाद "एक निशान, एक विधान, एक प्रधान" की है लेकिन फिर भी यह ठहराव लाना पड़ा है। मुझे यह दुःख मालूम पड़ता है। मिनिस्टर साहब ने भी एश्योरेंस दिया है लेकिन मैं प्रार्थना करना चाहता हूँ कि पेमेंट आफ वेजेज एक्ट, शाप्स एक्ट, इंडस्ट्रियल डिस्प्यूट्स एक्ट, वगैरह जितने एक्ट हैं उनके मुताबिक इन लोगों के लिये काम होना चाहिये। हमारा जो काज है उसके लिये आप लोगों ने सपोर्ट दिया है यह बड़े आनन्द की बात है। जिन लोगों ने सपोर्ट दिया है उन सब के नाम पढ़ कर बताने का टाइम नहीं है लेकिन मेरी यह प्रार्थना है कि इस बिल के द्वारा सरकार को पावर देनी चाहिये।

डा० श्रीमती सीता परमानन्द : आपने जो कांस्टीट्यूशन का आर्टिकल पढ़ा वह गलत पढ़ गये। वह आर्टिकल ४२ होना चाहिये, ४३ नहीं।

श्री पा० ना० राजभोज : आप तो अया-रिटी हैं, आप अया-रिटी की बात कर रहे हैं। आपको यू० एन० ओ० में भेजना चाहिये।

यह कहा गया है कि ४ आदमियों की कमेटी रखी है। वह ४ आदमियों की कमेटी क्या करेगी। हमारे लेबर मिनिस्टर ने बताया कि ४ आदमियों की कमेटी है। स में कम से कम १० आदमी रखें जिससे कि सब प्रकार के इंटरस्ट्स उसमें हों और उनकी पावर भी बढ़ाई जाये।

कुछ बातें मेरे विरोध में हुई हैं लेकिन वह विरोध एक विरोध को दृष्टि से नहीं हुआ है बल्कि कुछ और ही ढंग से हुआ है।

श्री अमोलस चंद : वह कौन सा ढंग है ?

श्री पा० ना० राजभोज : जैसे कि हमारे कैलाश बिहारी लाल जी ने जब यह बिल आना

तो विरोध किया। यह तो अंधेर नगरी चौपट राजा है। राजभोज का बिल आ गया तो विरोध करो और इस बिल की चर्चा बंद करने के लिये हमारी देवी जी ने बोला। क्योंकि उनका बिल आना चाहिये इसलिये इसकी चर्चा बंद करो। यह मेरे हाथ में नहीं है, मेरे हाथ में क्या है? आप हाउस के लोग जो यहाँ बैठते हैं उनके हाथ में है, कभी भी उनको मौका दे सकते हैं। मैं भी एक भाई हूँ, मुझे भी बराबरी का अधिकार रखने का अधिकार है लेकिन आप क्लोजर का मोशन ले आई कि मुझे बोलने को दें और मेरा बिल उसके बाद रगड़ लो। यह क्या है?

तो मेरी प्रार्थना है कि दूसरे देशों में यह हालत है। मैं आपको पढ़ कर बताता हूँ। इस में लिखा है :

"STATUS AND CONDITIONS OF EMPLOYMENT OF DOMESTIC WORKER"

In accordance with a resolution adopted by the International Labour Conference at its 31st Session (31R. P. 545 and 546), the Governing Body decided at its 112th Session to convene a meeting of experts on the status and conditions of employment of domestic workers (112B. B.). The experts met in Geneva from 2 to 6 July, 1951 and adopted a number of considerations and recommendations embodying standards of social policy."

इस में दूसरी बात यह है। कई बातें इसमें लिखी गई हैं। 'Conditions of Life and Employment.' के बारे में जो लिखा है वह मैं पढ़ कर बताता हूँ। वह यह है :

"A. HOURS OF WORK. REST BREAKS AND HOLIDAYS"

(1) The experts considered it of vital importance that standards in relation to working hours, rest breaks and annual holidays should be established and that domestic workers

should be safeguarded from excessive hours of employment.

(2) Such standards should be in line with the general practice of each country or other workers and allow for flexibility in order to take into account varying national conditions and customs and individual household circumstances.

(3) They should ensure—

(a) a limitation of the daily hours of work by determining the total amount of hours to be worked daily or over a longer period or by other suitable methods;

(b) adequate rest breaks, including meal breaks during the day;

(c) a continuous period of rest during the night adequate to ensure the health of the worker;"

लास्ट क्लॉज इस में यह लिखा है :

"(d) a limitation of overtime work by granting a compensatory time off or extra payments and or by determining a maximum amount of permissible overtime in a specified period."

कई प्रकार के मेरे पास नोट्स हैं किन सबको पढ़ने के लिये टाइम नहीं है। इस में 'Boarding and Lodging' के बारे में लिखा है कि क्या होना चाहिये। फिर 'Protection of Young Domestic Workers' के बारे में यह लिखा गया है :

"(1) As regards the age of admission to domestic work, the experts concluded that the minimum age determined for this occupation should be the same as the prevalent age of admission to other non-industrial employments and that it should in no case be lower than the compulsory school-leaving age.

(2) They considered that in view of the need of young persons for rest, further education and recreation, the hours of work of young domestic workers, up to the eighteen

years of age, should be shorter than those of adult domestic workers. The experts were unanimous in suggesting that overtime work should be absolutely prohibited to young domestic workers.

(3) They agreed that young workers should not be employed on work which is not suitable to their age and state of development.

(4) They agreed further that young domestic workers should not be employed at night.

(5) They suggested that young domestic workers should be entitled to holidays with pay, in accordance with the standard applied to young wage earners in general."

तो मैं आपको यह बतलाना चाहता हूँ कि उस में यह भी लिखा है :

"The experts believed that various methods could be used as appropriate to national conditions for determining standards concerning conditions of life and employment of domestic workers, including—

(a) legal provisions covering all workers;

(b) special legal provisions applicable to domestic workers;

(c) model contracts;

(d) collective agreements;

(e) action under public authority such as that of the National Institute of House workers in the United Kingdom."

तो उस में आगे चल कर वोकेशनल ट्रेनिंग के बारे में बहुत सी अच्छी-अच्छी बातें, अच्छे सजेसंस दिये गये हैं। हमारे लेबर मिनिस्टर महोदय ने उन्हें पढ़ा ही होगा।

"The experts recognised that vocational training for domestic work should be considered on a par with vocational training for other occupations, and they considered that there

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was a need for schemes or instruction of a theoretical and practical nature leading to official recognised certificates.

They recognised that such training is organised both under systems of vocational schools or centres and under systems of apprenticeship.

They emphasised that such training should be by appropriate methods, and they recognised that difficulties of control exist in a system of apprenticeship for domestic work. They therefore requested that this question should be examined further.

They proposed that, in addition to basic training, opportunities should be provided for complementary training, for persons already in employment and that their qualifications should be officially recognised by diplomas or certificates.

They suggested that opportunities should be provided for specialised training leading to officially recognised diplomas or certificates.

They recognised the need for supervision of private schools, particularly in respect of the standard and quality of the training given."

उप सभापति महोदय, तो इसमें इतनी अच्छी सजेशंस हैं। मैंने अभी पूरा पढ़ कर नहीं सुनाया है। इस में फर्ग्युसन मैटेरियल हिन्दुस्तान टाइम्स, और बहुत सारे अखबारों में निकला है। इस कटिंग को पढ़ने का मेरे पास बक्त नहीं है इसलिए उपसभापति महोदय, कुछ थोड़ा सा आपको नोट कराना चाहता हूँ। डोमेस्टिक सर्वेंट्स के बारे में एडिटोरियल नोट्स में काफ़ी आधा है, बहुत अच्छी तरह सोच समझ के बातें लिखी गई हैं। खाली बिल का सेंस लेकर यहां बिल का विरोध किया गया है। आप में बात से नाराज न होंगे।

Improving lot of Domestic Servants Hindustan Times, 8.2.59.

Domestic Workers' Service Terms Hindustan Times, 17.3.59 and also of 20.3.59.

House Servants may get holidays and leave with pay Hindustan Times, 30.4.59

Domestic Servants—Editorial comment Statesman, 2.3.59.

Domestic Workers' Employment Hindustan Standard, 7.8.59.

मैं आपको युरोप के कई देशों के लेजिस्लेशन के बारे में थोड़े से दृष्टांत देना चाहता हूँ। मैं अभी आपको पांच मिनट में बतला देना चाहता हूँ कि किन किन देशों में इस विषय पर लेजिस्लेशन ए है। मेरे पास समय नहीं है, नहीं तो मैं आपको विस्तार के साथ बतलाता।

SHRI SONUSING DHANSING PATIL: You cannot hurry.

Let us hear that.

श्री पा० ना० राजभोज : तो इटली में डोमेस्टिक वर्कर्स के लिये जो सिकनेस इश्योरेंस की व्यवस्था है वह इस प्रकार है :

"Sickness Insurance (Domestic Workers) Act No. 35, to extend health care insurance to workers employed on family domestic services."

सदस्य लोग कहते हैं कि दूसरे देशों में कुछ नहीं हो रहा है। मैं कहता हूँ सारा दुनिया में इस बारे में लेजिस्लेशन हो रहा है, लेकिन जब हम बोलना चाहते हैं तब जंजाल मच जाता है। मलाया फ़ेडरेशन की बात मैं आपको बताता हूँ :

"Contracts of Employment, etc. An Ordinance to amend the Employment Ordinance 1955, No. 43 of 1956. Assented to on 11th December, 1956—'Domestic Servant' added to the definition of an employee on contract."

अब मैं आपको बताता हूँ कि नारवे में डोमेस्टिक वर्करों के बारे में क्या लेजिस्लेशन है। उपसभापति जी, मेरे पास वक्त नहीं है और मुझे संक्षेप में अपना भाषण खत्म करना है इसलिए मैं मोटो मोटो बातें बता रहा हूँ। माननीय सदस्य जरा ध्यान से सुनें।

"Temporary Act of 3rd December, 1948 respecting the conditions of employment of domestics as amended by Act of 23rd November, 1959."

अब आप देखिये कि यू.एस.एस.आर. में इस संबंध में क्या है :

Labour Policy in the U.S.S.R. (1917-1928) by Margaret Dewar.

Decree No. 161—31st August 1920.
(Interruptions.)

अब यूरोप को लॉजिए। वहां बहुत पहले से ही उनके बारे में सोच लिया गया था।

Life and Work in Medieval Europe (fifth to fifteenth centuries).

इसी संबंध में मैं आपको एक एक्सेक्ट पढ़ कर सुनाता हूँ :

"The class of domestic and farm servants also grew in numbers; hired by the month or year, they enjoyed more stable conditions and were protected from unemployment and from the rise in price of the necessities of life, since they were lodged, fed and clothed; but domestic service in those days, although based upon freedom of contract, was exceedingly restricted by the authoritarian traditions of the past, which obliged the servant to remain in his place until he had obtained permission to leave and which even conferred upon the master the right of corporal punishment."

उपसभापति जी, इसके अलावा और भी दो, तीन पीइंड्स में बतलाना चाहता हूँ। बात यह है कि दिल्ली से आल इंडिया

डोमेस्टिक वर्करों ग्रुनयन ने गवर्नमेंट से अपनी अपील के जारेए जो डिमांड की है उस में लिखा है :

"Since long our popular Government has been deceiving us . . .

Our Demands:

1. Maximum working hours should be 8 hours a day.
2. There should be weekly holidays.
3. At the time of illness, free medical treatment should be given with pay.
4. Provision for Servants quarters.
5. One month's notice prior to termination of service or in lieu one month's salary.
6. One month's annual leave with pay.
7. Holidays during festivals with pay.
8. At the time of transfer, both ways railway fare should be given along with pay prior to termination of service in outstations.
9. Payment of salary on the first day of each month.
10. Bonus according to service during the year.
11. Aged and under-age servants should not be given hard work beyond their capacity.
12. Maternity protection."

MR. DEPUTY CHAIRMAN: It is time, Mr. Rajabhoj.

SHRI BHUPESH GUPTA (West Bengal): He can continue in the next session.

MR. DEPUTY CHAIRMAN: What are you going to do with the Bill?

श्री पा० ना० राजभोज : अभी मैंने सत्तम नहीं किया ।

MR. DEPUTY CHAIRMAN: You have already taken one hour.

श्री पा० ना० राजभोज : अभी एकाध घंटा और बोलूंगा ।

MR. DEPUTY CHAIRMAN: You finish it now. Tell me what you are going to do with the Bill ultimately?

SHRI R. P. N. SINHA: Next Session (Interruptions.)

श्री पा० ना० राजभोज : अगर हाउस की इच्छा है तो नेक्स्ट सेशन में मैं अपना भाषण जारी करूंगा ।

MR. DEPUTY CHAIRMAN: All right. There are two messages.

MESSAGES FROM THE LOK SABHA

I. THE MINERAL OILS (ADDITIONAL DUTIES OF EXCISE AND CUSTOMS) AMENDMENT BILL, 1959

II. THE MARRIED WOMEN'S PROPERTY (EXTENSION) BILL, 1959

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

I

"In accordance with the provisions of Rule 96 of the Rules of

Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill, 1959, as passed by Lok Sabha at its sitting held on the 18th December, 1959.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

II

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 18th December, 1959, agreed without any amendment to the Married Women's Property (Extension) Bill, 1959, which was passed by Rajya Sabha at its sitting held on the 30th November, 1959."

Sir, I lay the Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill, 1959, on the Table.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11-00 A.M. on Monday.

The House then adjourned at five of the clock till eleven of the clock on Monday, the 21st December, 1959.